

27.07.2015

1

Sixteenth Series, Vol. IX No 5

Wednesday, July 27, 2015

05 Shravana , 1937 (Saka)

LOK SABHA DEBATES

(English Version)

Fifth Session

(Sixteenth Lok Sabha)



(Vol. XI Contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

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CONTENTS

**Sixteenth Series, Vol. XI, Fifth Session, 2015/1937 (Saka)
No. 5, Monday, July 27, 2015/ Shravana 05, 1937 (Saka)**

<u>SUBJECT</u>	<u>PAGES</u>
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 81 to 83	15-30
WRITTEN ANSWERS TO QUESTIONS	31
@Starred Question Nos. 84 to 94 and 96 to 100	
Unstarred Question Nos. 921 to 1150	
PAPERS LAID ON THE TABLE	32-42

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member

@ Question No. 95 was transferred to the Ministry of Health and Family Welfare.

MESSAGE FROM RAJYA SABHA 43

**MOTION RE: 20TH REPORT OF BUSINESS
ADVISORY COMMITTEE** 44

**DEMANDS FOR EXCESS GRANTS –
(RAILWAYS), 2012-2013** 45

GOVERNMENT BILL - INTRODUCED

(i) Repealing and Amending (Fourth) Bill, 2013 46

(ii) Negotiable Instruments (Amendment) Bill,
2015 47

**STATEMENT RE: NEGOTIABLE
INSTRUMENTS (AMENDMENT)
ORDINANCE** 48

SUBMISSION BY MEMBERS

Re: Terrorist attack in Gurdaspur, Punjab 50-56

MATTERS UNDER RULE 377 88-120

- (i) Need to review the selection process for recruitment of senior trainee pilot in Air India in view of rejection of some candidates belonging to reserved category

Dr. Udit Raj 88-89

- (ii) Need to protect Varunavat Mountain in Uttarakhand using latest technology

Shrimati Mala Rajyalakshmi Shah 90-91

- (iii) Need to immediately allocate funds and set up super speciality blocks in different medical colleges under Pradhan Mantri Swasthya Suraksha Yojana in Rajasthan

Shri Om Birla 92-93

- (iv) Need to provide transportation, drinking water and other civic facilities to the pilgrims visiting Guptadham in Sasaram Parliamentary Constituency of Bihar

Shri Chhedi Paswan 94

- (v) Setting up an AIIMS like Institute in Begusarai, Bihar

Dr. Bholu Singh 95-96

- (vi) Provision of reservation in promotion to the persons belonging to SC, ST and OBC

Shri Kaushal Kishore 97

- (vii) Need to ensure availability of doctors and medicines in each primary health Centre in Uttar Pradesh particularly in eastern region of Uttar Pradesh

Shri Lallu Singh 98

- (viii) Need to reopen M/s Sone Valley Cement Limited for the welfare of the poor labourers in Palamu district of Jharkhand

Shri Vishnu Dayal Ram

99

- (ix) Need to increase number of platforms at Muzaffarpur station and develop Narayanpur Anant station into a railway terminal in Bihar

Shri Ajay Nishad

100

- (x) Need to extend Mahatma Gandhi National Rural Employment Guarantee Scheme to even those farmers whose land holdings are larger than that of marginal farmers

Shri C.R. Chaudhary

101-102

- (xi) Need to ensure growth of small and micro industries under “Make in India” mission for overall development of the economy

Shri Hariom Singh Rathore

103

- (xii) Need to take effective measures to abolish child labour in the country

Dr. Virendra Kumar

104

- (xiii) Need to include Khejri tree, known to play a vital role in preserving ecology of arid and semi-arid regions, in the list of protected plant species and take adequate measures for its conservation

Shri Arjun Ram Meghwal

105-106

- (xiv) Need to construct an outer ring road around Salem city, Tamil Nadu

Shri V. Panneerselvam

109-110

- (xv) Need to revive the muslin industry

Shrimati Pratima Mondal

110-111

- (xvi) Need to set up One Stop Trauma Care Centre meant for women affected by violence in each district of the country

Shri Rabindra Kumar Jena

112-113

- (xvii) Need to provide separate coach/seats for senior citizens in trains

Shri A.P. Jithender Reddy 114

- (xviii) Need to accord special category status to Andhra Pradesh for the fast economic development of the State

Shrimati Kothapalli Geetha 115-116

- (xix) Need to address the malnutrition problem in India

Shrimati Supriya Sule 117-118

- (xx) Need to immediately release funds for Amly Bagh Safari, a famous tourist place in Tonk Parliamentary Constituency of Rajasthan

Shri Sukhbir Singh Jaunapuria 119

DELHI HIGH COURT (AMENDMENT) BILL, 2015 120-151

Motion to Consider 120

Shri D.V. Sadananda Gowda 120

Shrimati Meenakshi Lekhi 121-124

Shri J.J.T. Natterjee 125

**MOTION REGARDING SUSPENSION OF
MEMBER FROM THE SERVICE OF THE HOUSE** 127-149

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Shrimati Sumitra Mahajan

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Dr. M. Thambidurai

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LOK SABHA DEBATES

LOK SABHA

Monday, July 27, 2015/Shravana 5, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

HON. SPEAKER: Hon. Members, I have received the following notices of Adjournment Motion:

Shri Mallikarjun Kharge, Shri M. Veerappa Moily, Shri K.C. Venugopal, Shri Rajiv Satav, Shri P. Karunakaran and Shri N.K. Premachandran regarding IPL controversy; Shri Jai Prakash Narayan Yadav and Shri Dharmendra Yadav regarding caste based census; Shri A.P. Jithender Reddy regarding High Court in Telangana; Shri Md. Salim and Shri Md. Badaruddoza Khan regarding Vyapam scam; Shri Adhir Ranjan Chowdhury regarding assault on Indians residing in India Enclaves in Bangladesh; and Shri A. Arunmozhithevan regarding wage settlement of NLC workers.

The matters, though important enough, do not warrant interruption of business of the day. The issues can be raised through other means. I have, therefore, disallowed all the notices of Adjournment Motion. I will give you time.

[Translation]

... (Interruptions)

HON. SPEAKER: I will give you the time at 12 PM during Zero Hour.

... (Interruptions)

11.01 hrs

At this stage, Shri Dharmendra Yadav, Shri Rajiv Satav, Shri Kotha Prabhakar Reddy and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

[English]

HON. SPEAKER: Now we take up the Question Hour.

... (Interruptions)

[Translation]

HON. SPEAKER: Let the Question Hour continue.

11.02 hrs.

ORAL ANSWERS TO QUESTIONS

[English]

HON. SPEAKER: Q.No. 81. Shri Jasvantsinh Sumanbhai Bhabhor.

(Q. 81)

[Translation]

SHRI JASVANTSINH SUMANBHAI BHABHOR: Hon. Speaker, what is the amount of funds that haven't been utilized in the programs operated under the Vanbandhu Yojana, and what is the reason behind the unspent money?... (Interruptions) The Vanbandhu Kalyan Yojana has provisions for Rs. 100 crore in the first year and Rs. 200 crore in the second year. How will the government be able to work with such a low budget? ... (Interruptions)

[English]

HON. SPEAKER: No posters.

... (Interruptions)

HON. SPEAKER: You are going against the rules. I request you to keep it outside. No placards please.

... (Interruptions)

HON. SPEAKER: Shri Jai Prakash Ji and Shri Dharmendra Yadavji, placards are not allowed. No placards please.

... (*Interruptions*)

[*Translation*]

SHRI JUAL ORAM: It has been considered and initially, funds have been disbursed to ten TSP states.... (*Interruptions*) Now, a holistic approach is adopted and accordingly, ten crore rupees will be spent on each block as per their need.

SHRI JASVANTSINH SUMANBHAI BHABHOR: What issues have been included in the Vanbandhu Kalyan Yojana?... (*Interruptions*)

HON. SPEAKER: Please do not go against the rules, and refrain from displaying placards.

... (*Interruptions*)

SHRI JUAL ORAM: In Vanbandhu Kalyan Yojana, priority has been given to 13 programs such as education, health, infrastructure and livelihood. The program will be designed according to the requirements, and the district collector and officials there will be responsible for spending the funds...(Interruptions)

[*English*]

***SHRIMATI SAKUNTALA LAGURI:** Hon. Speaker Madam, through you I would like to know from the Hon. Minister that Government of India as well as State Governments are allocating lots of fund under the Tribal Sub Plan. But the money is not being spent for the welfare of the tribals.

I would like to know what is the quantum of fund which is actually being spent for the welfare of the tribals and how much is being diverted to benefit other communities? Does the Minister has any report as to indicate which state diversifies the Tribal Welfare Fund the maximum?

[Translation]

SHRI JUAL ORAM: Madam, In the Tribal Sub Plan, we allocate funds among 19 heads.... (Interruptions) It includes Special Central Assistance, rural aid under Article 275 (1)... (Interruptions) Volunteer organizations and Ashram Schools, Vanashram... (Interruptions) are also eligible. It also has its details.... (Interruptions) In the financial year 2012-13, the expenditure was 3056 crore rupees,... (Interruptions) In the financial year 2013-14, it was 3821 crore rupees... (Interruptions) And in the year 2015-16, the expenditure of 3850 crore rupees have been incurred so far... (Interruptions) No specific complaints of mis utilization have been received from any state...(Interruptions) We ensure its utilization by periodically conducting inquiries in this regard.... (Interruptions)

* English translation of the speech originally delivered in Oriya.

HON. SPEAKER: Mr. Rajiv Satav, you are infringing upon the rights of others. Please proceed in that direction.

. . . (Interruptions)

HON. SPEAKER: You cannot terminate the rights of others.

. . . (Interruptions)

HON. SPEAKER: Mr. Gaurav Gogoi, you cannot infringe upon someone else's rights.

. . . (Interruptions)

[English]

HON. SPEAKER: No placards please.

... *(Interruptions)*

HON. SPEAKER: Rajeev Satav and Gaurav Gogoi, please go there.

... (*Interruptions*)

HON. SPEAKER: No placards please.

... (*Interruptions*)

[*Translation*]

DR. VIRENDRA KUMAR: Hon. Speaker, post-independence, for the development of tribal communities, ... (*Interruptions*) Numerous schemes and programs have been initiated for the welfare of tribal communities and scheduled tribes,... (*Interruptions*) A substantial amount of funds has also been allocated for this, but a significant portion of it remains unspent...(Interruptions) Many states are unable to spend even less than 50 percent of the allocated funds. The remaining amount is often gets lapsed...(Interruptions) Considering the discrepancies, billions of rupees are slipping away from the hands of tribal communities... (*Interruptions*) Mismanagement in the education sector has contributed to the low literacy rate among tribal students which lead to unfilled job vacancies... (*Interruptions*) In the case of forest rights also, only half of the claims are granted ownership rights...(Interruptions) I would like to express my gratitude to the Hon. Prime Minister and our respective Ministers for taking significant steps...(Interruptions) But through you, I want to inquire about the hundred percent utilisation of the allocated funds,... (*Interruptions*) Is the Government

planning to introduce any special scheme or conducting special campaigns for ensuring forest land ownership rights and filling vacant posts?... (Interruptions)

SHRI JUAL ORAM: Madam Speaker, the allocated funds are being spent properly, ...(Interruptions) There are various mechanisms for that...(Interruptions) At the local level, the Project Level Committee operates under the chairmanship of the ITDA and the Collector... (Interruptions) The MP is also a member of it.... (Interruptions) detailed planning is done for the expenditure incurred... (Interruptions) This money remains non-lapsable though it is budgeted amount... (Interruptions)

Therefore, the unused expenditure gets carried forward. We work tirelessly to raise awareness among as many people as possible by conducting seminars, symposiums, and meetings for the allocation of land lease in the forest area there.

Secondly, there are numerous schemes in place to enhance their literacy rate including the Eklavya Model Residential School.... (Interruptions)

HON. SPEAKER: You have not been denied. Please, put these placards down. Jaiprakash ji, keep the placards aside; don't display them.

... (Interruptions)

[English]

HON. SPEAKER: No placards please.

. . . (Interruptions)

[Translation]

HON. SPEAKER: Mr. Gaurav Gogoi, please put the Placards down.

. . . (Interruptions)

HON. SPEAKER: No placards, please. Place the Placards aside.

[English]

SHRI K. PARASURAMAN: Madam Speaker, though successive five-year plans have provided for the needs of tribal populations within different schemes and a large amount of funds are allocated, little improvement has been noted on the ground. . . . *(Interruptions)* Ensuring good healthcare delivery in remote tribal areas in our country is one of the challenges of the Government. Access to quality healthcare, 100 per cent vaccination, quality education, nutritional food provision, safe housing and availability of sanitation and clean drinking water have not been achieved in tribal areas. . . . *(Interruptions)* I would request the hon. Minister to inform the House about the action plan to achieve the challenges on these issues at least in future. . . . *(Interruptions)*

[Translation]

SHRI JUAL ORAM: Madam, the integrated Action Plan includes Health, Education, Livelihood and Housing. On that basis of money allocated for that field the officials of respective areas determine the priorities and work accordingly. Though the utilization is little less, but we try to improve it through continuous monitoring. *[English]*

HON. SPEAKER: Question No. 82

Shri Rahul Shewale

-- Not present.

Shri Vinayak Bhaurao Raut

-- Not present.

(Q. 82)

[Translation]

DR. KIRIT SOMAIYA: Hon. Madam Speaker, I would like to seek information regarding the rates that private companies have asked from you and what the previous rates were.... (Interruptions)

[English]

HON. SPEAKER: This is not fair.

. . . (Interruptions)

[Translation]

DR. KIRIT SOMAIYA: The demand was around eight dollars, but the Indian Government under Prime Minister Modi has actually reduced the price of gas. I will commend them for this. I request them to provide the House with specific information regarding this matter.

SHRI DHARMENDRA PRADHAN: Madam Speaker, when a new Government was formed in 2014, a question arose regarding the decision of the previous Government, which was temporarily suspended due to the Election Commission. In that decision, the rate was 4.2 during those days, which was increased to 8.4 by the previous UPA Government. which was opposed in the country. ... (Interruptions) The case had reached judicial scrutiny. ... (Interruptions) The parliamentary scrutiny was also going on. ... (Interruptions) In the month of October, the new Government introduced a new

formula for gas pricing in the country. ... (Interruptions) Taking into account all the markets worldwide, the new Government carefully deliberated upon the four major market yards. After extensive discussions with several stakeholders and experts, taking into account the purchasing power of the country's consumers and also considering the appropriate indicators for investment, a new formula for gas pricing was introduced in October 2014. ... (Interruptions) It was also stipulated that it would be revised every six months based on international market conditions. ... (Interruptions) As we see today, the rate which had reached up to 8.4 dollars when our Government came into power, can now be given at 5.5 dollars. ... (Interruptions) It later decreased to 4.66 dollars. ... (Interruptions) This is an important achievement for the new Government. ... (Interruptions) Keeping the interests of the consumers in mind, we have made this decision. ... (Interruptions)

[English]

HON. SPEAKER: Shri Dharmendra Yadav, please go to your seat, otherwise you will not get an opportunity at 1200 hours.

... (*Interruptions*)

HON. SPEAKER: This is not fair.

... (*Interruptions*)

HON. SPEAKER: I will allow you in 'Zero Hour' but you go to your seat.

... (*Interruptions*)

HON. SPEAKER: No posters please.

... (*Interruptions*)

HON. SPEAKER: Please put them down. This is not fair.

... (*Interruptions*)

[*Translation*]

DR. KIRIT P. SOLANKI: Madam, In every state of the country, there are numerous Anganwadi centers. ... (*Interruptions*) The food prepared for children there is cooked using firewood. ... (*Interruptions*) due to which smoke spreads. ... (*Interruptions*) which affects the environment. ... (*Interruptions*) The Gujarat government had taken a decision that LPG would be provided free of cost in Anganwadis. ... (*Interruptions*) I request the Minister whether he will provide free of cost LPG gas to all the Anganwadi centres of the country? ... (*Interruptions*)

SHRI DHARMENDRA PRADHAN: Madam, this is a separate question, yet the Hon. Member has raised an important issue in the House. ... (*Interruptions*) Recently, the Prime Minister has appealed to affluent individuals to forego their subsidies. ... (*Interruptions*) More than 13 lakh people, including ordinary citizens, middle-class individuals, and affluent people, have given up their subsidies. ... (*Interruptions*) Today, it is being praised worldwide. ... (*Interruptions*) The Prime Minister has directed that all the surrendered gas subsidies, which are now available, should be allocated to the homes of the poor in the country. ... (*Interruptions*) Anganwadi is also a

subject of discussion. ... (Interruptions) Can we also consider implementing the suggestion made by the questioner today throughout the country? We can contemplate that as well.... (Interruptions)

SHRI NISHIKANT DUBEY: Hon. Speaker, the Minister's response is quite clear indeed. ... (Interruptions) However, as per the recent CAG report, the private operators mentioned repeatedly in it the cost escalation, the Director General of Hydrocarbon has consistently stated that they have issued a mandatory order according to their assessment, resulting in escalation of their production costs. ... (Interruptions) Despite this, the Minister has issued guidelines, and in Point 11, it is stated that the order by Mr. U.P. Singh saying that *[English]*the prices determined under these guidelines would be in US Dollars per MMBtu.*[Translation]* ... (Interruptions) So, the way the dollar fluctuates, from 40 rupees it has reached 60 rupees, from 60 rupees to sometimes it goes up to 65 rupees, and sometimes it reaches 70 rupees. ... (Interruptions) What is the compulsion of the Indian Government to fix the price in terms of dollars when our loss occurs, and how much loss could this cause to the Indian Government? ... (Interruptions) This is what I want to know from the Hon. Minister. ... (Interruptions)

SHRI DHARMENDRA PRADHAN: Madam, there is no question of loss. The Hon. Member is a well-versed person in economic matters.... (Interruptions) Oil and gas are international commodities.... (Interruptions) As per the practice in the rest of the country, we calculate this by converting it into dollars.... (Interruptions) But this subject is correct; sooner or later, we

will strengthen our own currency and purchase it on our own terms....
(Interruptions) Like how we used to purchase in Iran with Indian currency....
(Interruptions) a time will come, under the leadership of Prime Minister Modi,
we have faith,... (Interruptions) a time will come when the strength of the
Indian currency will also increase, and we will be able to purchase international
commodities in our currency.... (Interruptions)

HON. SPEAKER: Question number 83, Mr. Kirti Vardhan Singh- not
present.

Kunwar Haribansh Singh

(Q. 83)

KUNWAR HARIBANSH SINGH: Madam, I would like to inquire from the Hon. Minister about the numerous complaints received by the Government regarding the poor quality of food served in trains.... (Interruptions) I want to know from the Government how many companies are currently registered under IRCTC to provide catering services on the railways? ... (Interruptions) Due to the poor quality of catering, how many companies have faced action or been blacklisted in the last three years and during the current year?... (Interruptions)

SHRI SURESH PRABHU: Madam, IRCTC has initiated a new business called e-catering. Under this, besides providing catering services to people via railways, they have also ensured adequate service elsewhere.... (Interruptions) If anyone desires to have anything to eat, they can place an order for the food of their choice under that service. ... (Interruptions) The food you order is the same food that gets delivered to you.... (Interruptions) This is an ongoing process, and any complaints about the food are acted upon accordingly.... (Interruptions) There are companies that may have worked on tenders, but if they are not providing proper service, then action is taken against them and they are also blacklisted.... (Interruptions)

[English]

HON. SPEAKER: No placards please.

... (Interruptions)

[Translation]

HON. SPEAKER: Kunwar Haribansh Singh, please ask your second supplementary question.

. . . (Interruptions)

HON. SPEAKER: Shri Ajay Mishra.

. . . (Interruptions)

SHRI AJAY MISRA TENI: Madam, I am grateful to you for giving me the opportunity.... (Interruptions) I want to inquire from the Hon. Minister that there is no Broad Gauge line in my Lok Sabha constituency.... (Interruptions) Will the Hon. Rail Minister consider providing the facility of online booking for taxis and coolies to railway passengers at stations with meter gauge lines as well?... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): The Hon. Member's question regarding the allocation for gauge conversion of metre gauge, sufficient fund has been provided this time.... (Interruptions) They are aware that the work will be completed within the next four months.... (Interruptions) IRCTC has provided this facility at several railway stations, and after assessing its impact, it will be expanded to other stations as well.... (Interruptions)

[English]

HON. SPEAKER: The House stands adjourned to meet again at Twelve o'clock.

11.24 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

***WRITTEN ANSWERS TO QUESTIONS**

@Starred Question Nos. 84 to 94 and
96 to 100

Unstarred Question Nos. 921 to 1150

* For Questions, please refer to Master copy of English version, placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

@Question No.95 was transferred to the Ministry of Health and Family Welfare.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

PAPERS LAID ON THE TABLE

[English]

HON. SPEAKER: Now Papers to be Laid on the Table of the House.

... (Interruptions)

12.01 hrs

At this stage Shri Ravneet Singh, Shri Dharmendra Yadav, Shri Kotha Prabhakar Reddy and some other hon. Members came and stood on the floor near the Table.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-

- (1) The Company Secretaries (Procedure of Investigations of Professional and Other Misconduct and Conduct of Cases) Amendment Rules, 2015 published in Notification No. G.S.R. 314(E) in Gazette of India dated 23rd April, 2015.

[Placed in Library, See No. LT 2729/16/15]

- (2) G.S.R.315(E) published in Gazette of India dated 23rd April, 2015 establishing a Tribunal Consisting of the persons, mentioned therein, to decide the disputes arising under Section 10A of the Company Secretaries Act, 1980 in the matter of election to the Council of the Institute of Company Secretaries of India held in December, 2014.

[Placed in Library, See No. LT 2730/16/15]

- (3) G.S.R.323(E) published in Gazette of India dated 27th April, 2015 making certain amendments in the Notification No. G.S.R. No. 490(E) dated 13th July, 2007.

[Placed in Library, See No. LT 2731/16/15]

... (*Interruptions*)

[*Translation*]

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI KALRAJ MISHRA): Madam, I beg to lay on the Table a copy of Notification No. S.O. 1432(E) (Hindi and English versions) published in the Gazette of India dated 29th May, 2015, notifying the instructions for the Framework for Revival and Rehabilitation of Micro, Small and Medium Enterprises which shall come into force on the date of its publication in the

official Gazette issued under Section 9 of the Micro, Small and Medium Enterprises Development Act, 2006.

[Placed in Library, See No. LT 2732/16/15]

... (*Interruptions*)

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): Madam, on behalf of my colleague, Shri Jagat Prakash Nadda, I beg to lay on the Table a copy of the Drugs and Cosmetics (3rd Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 570(E) in Gazette of India dated 7th August, 2014 under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library, See No. LT 2733/16/15]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): Madam, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the BEML

27.07.2015

35

Limited and the Department of Defence Production, Ministry of Defence, for the year 2015-2016.

[Placed in Library, See No. LT 2734/16/15]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): Madam, I beg to lay on the Table:-

(1) A copy of the Homoeopathy Central Council (Registration) (Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. 7-1/2004-CCH(Pt.) in Gazette of India dated 11th April, 2015 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.

[Placed in Library, See No. LT 2735/16/15]

(2) A copy of the Drugs and Cosmetics (4th Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 390(E) in Gazette of India dated 18th May, 2015 under Section 38 of the Drugs and Cosmetics Act, 1940.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 2736/16/15]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2015-2016.

[Placed in Library, See No. LT 2737/16/15]

(2) A copy of the Indian Boiler (Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. G.S.R. 286(E) in Gazette of India dated 15th April, 2015 under sub-section (2) of Section 28A of the Boilers Act, 1923.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 2738/16/15]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): Madam, I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 2014 (Hindi and English versions) published in

Notification No. G.S.R. 97(E) in Gazette of India dated 18th February, 2014 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

[Placed in Library, See No. LT 2739/16/15]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA): Madam, I beg to lay on the Table:-

(1) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2740/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): Madam, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2014-2015, alongwith Audited Accounts.

[Placed in Library, See No. LT 2741/16/15]

(2) A copy of the Draft Notification No. File No. 6/1/2014-Recovery (Hindi and English versions) notifying NBFCs having asset size five hundred crores rupees and above as per their last audited balance sheet, as ‘Financial Institutions’ under sub-section 2(1)(m)(iv) read with Section 31A of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 under sub-section 2 of the Section 31A of the Act.

[Placed in Library, See No. LT 2742/16/15]

(3) A copy of the Fiscal Responsibility and Budget Management (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 523(E) in Gazette of India dated 1st July, 2015 under Section 9 of Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. LT 2743/16/15]

(4) A copy of Notification No. G.S.R.493(E) (Hindi and English versions) published in Gazette of India dated 15th June, 2015, together with an explanatory memorandum making certain amendments in Notification No. 24/2015-Customs dated 8th April, 2015 under section 159 of the Customs Act, 1962.

[Placed in Library, See No. LT 2744/16/15]

(5) A copy of the Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 18 of 2015)-Compliance Audit Observations for the year ended March, 2014 under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 2745/16/15]

(6) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.

- (i) The Securities and Exchange Board of India (Delisting of Equity Shares) (Amendment) Regulations, 2015 published in Notification No. F. No. LAD-NRO/GN/2014-15/27/541 in Gazette of India dated 24th March, 2015.
- (ii) The Securities and Exchange Board of India (Public Offer and Listing of Securitised Debt Instruments) (Amendment) Regulations, 2015 published in Notification No. SEBI-

NRO/OIAE/GN/2015-16/001 in Gazette of India dated 9th April, 2015.

[Placed in Library, See No. LT 2746/16/15]

(7) A copy of the 24th Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, July, 2015.

[Placed in Library, See No. LT 2747/16/15]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

- (i) The Prasar Bharati (Broadcasting Corporation of India) Salaries Allowances and other Conditions of Service of Chairman, Whole time Members and Part-time Members (Amendment) Rules, 2015 published in Notification No. G.S.R. 461(E) in Gazette of India dated 5th June, 2015.
 - (ii) The Prasar Bharati (Broadcasting Corporation of India) [Senior Financial Officer and Financial Officer to Chief Engineer (Civil) in Civil Constructing Wing] Recruitment Regulations, 2015 published in Notification No. N-10/19(A)/2013-PPC in Gazette of India dated 30th March, 2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (1) above.

[Placed in Library, See No. LT 2748/16/15]

... (*Interruptions*)

12.03 hrs

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Madam Speaker, I have to report a message received from the Secretary General of Rajya Sabha:-

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 24th July, 2015 adopted the following motion in regard to the Negotiable Instruments (Amendment) Bill, 2015 which was passed by the Lok Sabha on the 13th May, 2015 and laid on the Table of the Rajya Sabha on the same day:-

MOTION

“That leave be granted to withdraw the Bill further to amend the Negotiable Instruments Act, 1881, which was passed by the Lok Sabha on the 13th May, 2015 and laid on the Table of the Rajya Sabha on the same day.” ’

... (*Interruptions*)

12.04 hrs

**MOTION RE: 20TH REPORT OF
BUSINESS ADVISORY COMMITTEE**

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, I beg to move:

“That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on 23rd July, 2015. ”

HON. SPEAKER: The question is:

“That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on 23rd July, 2015. ”

The motion was adopted.

... (Interruptions)

12.04 ½ hrs

DEMANDS FOR EXCESS GRANTS – (RAILWAYS), 2012-13

[English]

THE MINISTER OF RAILWAYS (SHRI SURESH PRABHU): I beg to present a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (Railways) for 2012-13.

... (Interruptions)

12.05 hrs

GOVERNMENT BILLS -Introduced

(i) REPEALING AND AMENDING (FOURTH) BILL, 2013*

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to move for leave to introduce a Bill to repeal certain enactments and to amend certain other enactments.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to repeal certain enactments and to amend certain other enactments.”

The motion was adopted.

SHRI D.V. SADANANDA GOWDA : I introduce** the Bill.

... (Interruptions)

*Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 27.07.2015

**Introduced with the recommendation of the President.

12.05 ½ hrs.

(ii) NEGOTIABLE INSTRUMENTS (AMENDMENT) BILL, 2015*

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): I beg to move for leave to introduce a Bill further to amend the Negotiable Instruments Act, 1881.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Negotiable Instruments Act, 1881.”

The motion was adopted.

SHRI ARUN JAITLEY: I introduce the Bill.

... (Interruptions)

*Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 27.07.2015

12.06 hrs.

**STATEMENT RE: NEGOTIABLE INSTRUMENTS
(AMENDMENT) ORDINANCE[@]**

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Negotiable Instruments (Amendment) Ordinance, 2015 (No.6 of 2015).

... (*Interruptions*)

[@] Laid on the Table and also placed in Library, See No. LT 2749/16/15

HON. SPEAKER: Now we will take up ‘Zero Hour’.

... (*Interruptions*)

[*Translation*]

HON. SPEAKER: Please keep your posters and banners down.

... (*Interruptions*)

[*English*]

HON. SPEAKER: No posters and no banners please.

... (*Interruptions*)

12.07 hrs

SUBMISSION BY MEMBERS

Re: Terrorist attack in Gurudaspur, Punjab

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): A serious incident has happened in Gurdaspur... (*Interruptions*). The Government wants to make a statement. After this encounter is over, the Home Minister will make a statement about the Gurdaspur incident. This is an important issue concerning the national security... (*Interruptions*).

I would request the hon. Speaker to allow the Home Minister afterwards. We will be taking the House into confidence and make a statement on Gurdaspur encounter... (*Interruptions*). Still the encounter is on and once it is over, we will make a statement... (*Interruptions*)

[Translation]

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB): Speaker Madam, I agree with the Minister of Parliamentary Affairs.... (*Interruptions*) The very serious incident that occurred in Gurdaspur, which is currently under investigation, is quite sensitive... (*Interruptions*) I would like to appeal to you to discuss the incident that occurred in Gurdaspur for two minutes in the benefit

of the nation and its people, and to await a report from the Ministry of Home Affairs.... (Interruptions) This is a matter of national security and of national interest. ... (Interruptions) Punjab is being destroyed, and these people are just watching the spectacle.... (Interruptions) They should take note of this. I understand that Punjab has suffered a lot of losses in the past two decades. ... (Interruptions) External forces want to harm Punjab. ... (Interruptions) People are in danger there and many of them have been killed there. A great deal of regret is in people's homes there.... (Interruptions) they are just witnessing it, they should be stopped.... (Interruptions) They should come forward with the incident that has occurred there.... (Interruptions) Today, the nation is watching, and the people of the nation want to know something from our Government, these people are just witnessing it, this should be stopped. ... (Interruptions) The incident in Gurdaspur should be addressed, and I believe that the entire House should strongly condemn it, in unison. ... (Interruptions)

HON. SPEAKER: Shri Dushyant Chautala is permitted to associate with Shri Prem Singh Chandumajra.

SHRI S.S. AHLUWALIA (DARJEELING): Madam, there was a terrorist attack in Dinanagar at 5.30 AM, and terrorists have also attacked a bus going to Jammu, causing casualties to many people. The police station is still under lockdown."... (Interruptions) Through you, I want to highlight that there is an attempt from across the border to disturb the peace that has been prevailing in Punjab. There is an effort to destabilize internal security and create instability in the country... (Interruptions) In such circumstances, I would like to urge

the Government, through you, to provide a statement on the actions being taken in response to this situation. I also request that this House discuss and pass a unanimous resolution condemning the terrorism from across the border that is attempting to destabilize our country." ... (Interruptions)

HON. SPEAKER: Shri Devaji M. Patel, Shri P.P. Chaudhary, Dr. Kirit P. Solanki, Shri Nishikant Dubey, and Shri Bhairon Prasad Mishra are permitted to be associated with Shri S.S. Ahluwalia.

SHRI M. VENKAIAH NAIDU: Madam, this is a serious matter.... (Interruptions) The Government has already taken it into consideration.... (Interruptions) The Central Government is in talks with the State Government regarding the situation there.... (Interruptions) An encounter is still going on there.... (Interruptions) When the encounter is over, the Government will issue a statement through the Ministry of Home Affairs, and we will also discuss it.... (Interruptions)

I urge all Members of the opposition that this is a matter of national security.... (Interruptions) Please do not create any disturbance in this.... (Interruptions) Do not politicise this.... (Interruptions) For the unity and integrity of the nation, we should all speak in unison in this House.... (Interruptions) This is my request to the opposition.... (Interruptions)

HON. SPEAKER: Shri Hariom Singh Rathore. Are you willing to speak something?

Mr. Tathagata, please wait for a minute.

. . . (Interruptions)

HON. SPEAKER: Please bring down your posters, everyone.

[English] I am again saying that this is not allowed.

. . . (*Interruptions*)

[Translation]

HON. SPEAKER: I once again request all of you, that *[English]* this is not allowed. This is against the rule.

. . . (*Interruptions*)

HON. SPEAKER: Displaying banners in this manner is against the rules. Please, lower it down. Please remove this.

. . . (*Interruptions*)

HON. SPEAKER: I would like to request once again. *[English]* It is against the rule.

[Translation]

Shri Tathagata Satpathy.

. . . (*Interruptions*)

[English]

SHRI TATHAGATA SATPATHY (DHENKANAL): The way the Gurudaspur incident has taken place is a matter of grave concern. It shows that

once again on the soil of India terrorism is back with full force. Not only the flags of ISIS is flying high all over Jammu and Kashmir, but it also is a threat. The threat is perceptible. The threat is right here in the country. This is a time when all political parties and the civil society and everybody have to unite and fight this threat to the country. This is not a matter to be politicized. We are not politicizing it. But I would like to beseech through you to the Government that strictest action should be taken. Immense force should be used and India has to stand up as a country that is determined to fight terrorism.

HON. SPEAKER: Shri P.P. Chaudhary is permitted to associate with the issue raised by Shri Tathagata Satpathy.

[Translation]

SHRI MOHAMMAD SALIM (RAIGANJ): Madam, what is happening in Dinanagar, Gurdaspur, Punjab today that is condemnable. *[English]* We are one in condemning this terrorist attack. People are still fighting. The Army is there. But the question is the kind of politics we are having in Jammu and Kashmir and in Punjab today. This has resulted in the resurgence of the terrorist groups. The Government has to be blamed for this. Government must come out with facts about what is happening in Punjab and Jammu and Kashmir. Why has there again been a resurgence of terrorism?

[Translation]

HON. SPEAKER: Hon. Members, I would like to inform you all that since actions are currently underway, and as mentioned by Hon. Shri Venkaiah, the

Hon. Minister of Home Affairs himself will come to the House to make his statement. Until then, I urge you all to cooperate.

. . . (Interruptions)

[English]

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam Speaker, the Gurudaspur incident is very unfortunate and we all stand by it. Now we want to know as to what exactly is happening. We also welcome the fact that a statement in this regard will be made by the hon. Home Minister...
(Interruptions)

[Translation]

HON. SPEAKER: I have expressed my views on this issue. You wanted to talk about the Telangana issue.

. . . (Interruptions)

SHRI A.P. JITHENDER REDDY: Madam, I am not intending to speak on the Telangana issue right now. I would like to speak on the issue of Gurdasapur right now.... (Interruptions)

HON. SPEAKER: I have already mentioned about it. I am not asking about that, because the Hon. Members who are protesting will not be allowed to speak.

. . . (Interruptions)

SHRI A.P. JITHENDER REDDY: We are all united for the country....

(Interruptions)

[Translation]

SHRI HARIOM SINGH RATHORE (RAJSAMAND): Madam, I would like to make a request regarding my parliamentary constituency.... (Interruptions) The four-lane road being constructed between Khand Gomti and Udaipur has several irregularities and shortcomings in its project report.... (Interruptions) A re-evaluation of that project report is necessary.... (Interruptions) The population there, which is being divided into two parts, has not been provided with any facility for commuting between those two parts in that project.... (Interruptions) At several places, schools and village populations are in opposite directions, and a four-lane National Highway is being constructed in between.... (Interruptions) In such a situation, the children there are facing great difficulty in crossing the road.... (Interruptions) In the Nathdwara area, the routes to the town have been obstructed.... (Interruptions) The underpasses that are required inside Kelve have not been built there.... (Interruptions)

In such a situation, I would like to request you that the Government should pay attention to this and make the necessary changes in the current construction work and provide those facilities to the public there.... (Interruptions) Through you, I would like to request the Government that the entire project report be re-examined once, and decisions should be taken as per the requirements.... (Interruptions) This is my request to you.... (Interruptions)

[English]

HON. SPEAKER: Shri Kodikunnil Suresh.

... (Interruptions)

SHRI B. SRIRAMULU (BELLARY): Hon. Speaker, in Karnataka, everyday 10 to 15 farmers are committing suicide. The Government of Karnataka is not taking any action about the farmers committing suicide. *[Translation]* The farmers who cultivate sugarcane, grow paddy, 15 to 20 such farmers are committing suicide daily. ... (Interruptions) The government of Karnataka had committed to provide Rs. 2,650 for one ton of sugar cane to the producers. The commitment made has not been fulfilled yet. ... (Interruptions) 10 to 15 farmers are committing suicide daily in Karnataka. ... (Interruptions) Farmers in Karnataka need to be saved. They should be prevented from committing suicide at the earliest. ... (Interruptions) I am requesting the Central Government and the hon.Minister, that farmers are committing suicide as the fund committed by the Government, Rs. 2,650 per ton for sugarcane is not reaching the farmers. ... (Interruptions) Therefore, I urge that the commitment made to the farmers should be fulfilled at the earliest. ... (Interruptions) the farmers have taken loans from the banks on various contexts, be it their children getting married or scanty rainfall, thus I request the Government to fulfil its commitment and release the funds. ... (Interruptions)

HON. SPEAKER: Dr. Kirit P. Solanki and Kumari Shobha Karandlaje are permitted to be associated with the subject raised by Shri B. Sriramulu.

. . . (Interruptions)

[English]

SHRI K. ASHOK KUMAR (KRISHNAGIRI): Hon. Speaker, chit fund companies in South India particularly in Tamil Nadu have been serving the community for a long time with a good track record. Registered chit fund companies have been very useful in funding the unfunded ones.

Madam, these chit fund companies are regulated by the Chit Fund Act, 1982 and are monitored by the State Government. Chit fund companies are also a non-banking financial entity like loan companies, hire purchase finance companies and leasing companies. The interests received by the finance companies have been exempted 100 per cent from service tax. Hire purchase and leasing companies have been exempted to the extent of 90 per cent from the levy of service tax.

The chit fund companies are treated on par with other NBFCs in the matter of service tax is fair and reasonable. I, therefore, request through you, to the hon. Finance Minister to consider reduction of 14 per cent service tax at par with other financial institutions.

[Translation]

SHRI OM BIRLA (KOTA): Madam, the crops of the farmers in Kota and Bundi districts of Rajasthan are not safe due to wild animals. ... (Interruptions) The situation is such that all along the river banks in Rajasthan, wild animals destroy the standing crops of the farmers.... (Interruptions) Due to this, farmers are incurring losses worth crores of rupees. ... (Interruptions)

Recently, a wild boar killed a person in Sangod. ... (Interruptions) Earlier the crops used to get destroyed and now even the lives and property of the people are not safe. ... (Interruptions) It is my request to the Government to make extensive arrangements to protect the crops of farmers from wild animals ... (Interruptions) Arrangements must also be made to stop the increase in the number of wild animals which are ruining the crops of farmers. ... (Interruptions) I demand the Government to make arrangements to protect the crops of farmers and ensure the safety of people and their belongings from wild animals by erecting wire fences. ... (Interruptions)

SHRI BHAIRON PRASAD MISHRA (BANDA): Madam, in the Bundelkhand region's Hamirpur district, in the town of Binwar where the Binwar police station is located, at 6 a.m., a girl named Sukriti was going for tuition. ... (Interruptions) The Samajwadi Party district head of that area ... (Interruptions) The person is his follower and calls himself a party official. His name is Jithender, also known as Jeetu Yadav, teased her.... (Interruptions) When her father went to police station to lodge a report... (Interruptions) his report was not registered at the police station. ... (Interruptions) Later on, the student committed suicide.... (Interruptions) Such incidents keep occurring....

(Interruptions) This is the situation of every district.... (Interruptions) When people protested there, the police did not fire tear gas canisters... (Interruptions) No water cannons were used... (Interruptions) direct fire was opened in which Rohit Pandey died there.... (Interruptions) Who was 25 years old. ... (Interruptions)

HON. SPEAKER: Permission is granted to associate with the matter raised by Shri Bhairon Prasad Mishra with regard to Shri Bhanu Pratap Singh Verma and Shri Ajay Misra Teni.

[English]

It is a State matter.

... (*Interruptions*)

[Translation]

HON. SPEAKER: You put down the placard first, then I will speak.

... (Interruptions)

[English]

HON. SPEAKER: You are going against the rules.

... (*Interruptions*)

[Translation]

SHRI NANA PATOLE (BHANDARA-GONDIYA): Madam Speaker, very less crops are produced in the villages, and large quantities of pulses have to be imported from abroad. ... (Interruptions) This leads to incurring huge expenditure of the Indian currency. ... (Interruptions) Through you, I would like to request the hon'ble Prime Minister and the Minister of Agriculture... (Interruptions) That to encourage farmers to grow pulses and oilseeds... (Interruptions) huge amount of subsidy should be given to them.... (Interruptions)Through you, I raise my demand here. ... (Interruptions)

SHRI JANARDAN MISHRA (REWA): Madam Speaker, today the medical facilities in the rural areas of the country are in a very pathetic condition. ... (Interruptions) Doctors are not going there.... (Interruptions) Government doctors are staying in the cities.... (Interruptions) More or less, condition is same across the country.... (Interruptions) The rural people are somehow surviving with the help of local practitioners,... (Interruptions) they are able to receive healthcare.... (Interruptions) Through you, I request the Union Health Minister to... (Interruptions) Please remove them from here, otherwise I... (*Interruptions*)*I will start speaking. ... (Interruptions)

HON. SPEAKER: Your voice is audible to me.

*Not recorded

SHRI JANARDAN MISHRA: Through you, I urge the Hon. Minister of Health to convene a meeting of all the Health Ministers of the states... (Interruptions) One such system should be set up... (Interruptions) Local practitioners who are currently engaged in medical practice... (Interruptions) Should be imparted one to two years of training and awarded formal degrees... (Interruptions) And arrangements should be made to ensure that they are available as accredited medical practitioners to provide medical facilities. ... (Interruptions)

HON. SPEAKER: Shri Bhairo Prasad Mishra and Dr. Kirit P. Solanki are permitted to associate with the issue raised by Shri Janardan Mishra.

Shri Devjibhai Govindbhai Fatepara, not present.

. . . (Interruptions)

SHRI NISHIKANT DUBEY (GODDA): Hon. Speaker, Through you, I would like to make a demand to the Government regarding the scandals that have occurred in this country from 1952 to 2015... (Interruptions) Whether be it the Mundhra scandal... (Interruptions) or the Jeep scandal... (Interruptions) Whether be it the Bofors scandal... (Interruptions) or two of our Prime Ministers against whom FIRs were filed.... (Interruptions) ... * FIR on... * FIR on... * FIR on... * about the escape... * about the escape... (Interruptions) * about the involvement of two chief ministers... (Interruptions) Because in multinational company,...(Interruptions) Madam Speaker, I want to say that we accept bribes in foreign courts,... (Interruptions)

We ask questions.... (Interruptions) our country's name is taken as a corrupt nation.... (Interruptions) ...* the question of his going to jail.... (Interruptions)

HON. SPEAKER: You will not take any individual's name.

. . . (Interruptions)

HON SPEAKER: No individual's name will be mentioned in the proceedings.

. . . (Interruptions)

SHRI NISHIKANT DUBEY: Whether it's 2-G, CWG or Colgate... (Interruptions) Through you, I want to demand from the Government that from 1952 to 2015, all the corruption cases that have occurred... (Interruptions) there should be a white paper released on all the corruption cases.... (Interruptions) And these forty individuals who want to silent the Parliament... (Interruptions) Who has taken hostage to,... (Interruptions) Who have maneuvered ransom,... (Interruptions) for this, the Government should make arrangements,... (Interruptions) You should make arrangements... (Interruptions) There should be a discussion on corruption in Parliament.... (Interruptions) through you I would like to request to the Government.

*Not recorded.

HON. SPEAKER: Dr. Kirit P. Solanki, Kumari Shobha Karandlaje, and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Nishikant Dubey

SHRI BALBHADRA MAJHI (NABARANGPUR): Madam, I am going to raise this issue in the House for the third time.... (Interruptions) My parliamentary constituency is Nabarangpur in Odisha, ... (Interruptions) where the service of BSNL is very poor... (Interruptions) Despite repeatedly talking about it, there is no improvement. ... (Interruptions) Podia, Kudumulugumma and Khairput are three blocks.... (Interruptions) Where even today there is no BSNL telephone exchange. ... (Interruptions) After that, Motu, Poteru, Padmagiri, which comes in Malkangiri district, Kunderi, which comes in Nabarangpur district, telephone exchanges have been set up there, but it is not operational yet due to lack of maintenance. There are some cut-off areas in the BSF camp and Balimela reservoir which are not connected with roads, in all there are 8 Gram Panchayats. Though, there is a provision to install VSAT, but the work of installing VSAT has not commenced yet,

In Chandahandi, Jharigam, Raighar, Umerkote, and Dabugam, there are five blocks in the Nabarangpur district where the ongoing road construction work repeatedly cuts BSNL cables, resulting in network disruption. Due to all these reasons, internet connectivity is not available, resulting in boys being unable to take admissions on time. They are unable to apply for jobs. Government work is also not being done properly because NREGS payments are not being made on time due to delays in uploading. Therefore, private

players are taking advantage of this. Their services are going on smoothly while BSNL's services remain disrupted. Madam, through you, I would like to request that BSNL services to be restored in Nabarangpur Parliamentary Constituency. Thank you.... (Interruptions)

HON. SPEAKER: What you are doing is out of rule.

. . . (Interruptions)

HON. SPEAKER: If Mr. Kharge wishes to speak, he has to go back to his seat.

. . . (Interruptions)

HON. SPEAKER: Dr. Udit Raj - not present.

. . . (Interruptions)

HON. SPEAKER: As long as your posters are displayed, there is no point of making any statement. What is this? Breaking the rules and seeking permission to speak cannot go hand in hand.

. . . (Interruptions)

[English]

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR):

Madam, I am drawing the attention of the House to enhancing the input assistance under CRF to affected farmers.

Farming in modern days has become very cost-intensive with more of

technological inputs. Any form of natural calamity which visits our State of Odisha very regularly causes great damage. Outbreak of disease and pest attack, etc. inflict irreparable loss to the farmers. The impact of climate change is expected to worsen the loss suffered in the farm sector, which is the life-line of our country. Unless and until ample assistance is extended to the suffering farmers, it would be impossible for them to resurrect their farm enterprise. The input assistance extended from the Calamity Relief Fund to the affected farmers for crop loss suffered due to natural calamities need to be enhanced suitable from the existing Rs.6800 and Rs.13,500 per hectare of un-irrigated and irrigated land respectively subject to a minimum of Rs.2000/- Similarly, the input assistance for perennial and horticultural crops for crop loss at Rs.18000 per hectare should also be enhanced suitably subject to a minimum of Rs.4000/-

HON. SPEAKER: Shri Rajeev Satav.

... (*Interruptions*)

HON. SPEAKER: Shri C. Gopalakrishnan.

SHRI C. GOPALAKRISHNAN (NILGIRIS): Hon. Speaker, Vanakkam. Before raising the issue, I extend my sincere gratitude to my Leader Puratchi Thalaivi Amma who selected and sent me to this august House and again with blessing of Puratchi Thalaivi Amma, I raise the important and urgent public issue.

As all of us know, the e-wastes contain hazardous materials that pose a

threat to the human health and the ecological resources. India generates around 146,000 tonnes of e-waste a year. A recent survey reveals that nearly more than 8000 million tones of e-waste will be generated in India. At present, only 3 per cent of e-waste reaches the recycler. They should put separate collection banks of e-waste in every nook and corner of the cities for the public to drop unused electronic gadgets in the basket. It is suggested that major Municipal Corporations should take the responsibility of collecting e-waste directly from consumers to be handed over to a recycler.

Though the Government of India has enacted the following legislations for e-waste management, it should promote such initiatives by offering certain incentives to this industry like infrastructure status, tax rebate, concessional loan and carbon credit to the entities having required know-how and infrastructure to deal with the same.

Finally, I would like to appeal to the authorities concerned and all the users of electrical and electronic equipment not to discard e-waste to the unorganized facilities until the administrative guidelines are in place and procedures are laid down by the authorities concerned and stakeholders

Therefore, I urge upon the Government to take necessary actions for sustainable development principle which has been very aptly defined in the World Commission on Environment and Development (WCED) Report. Thank You.

[Translation]

SHRI SUKHBIR SINGH JAUNAPU RIA (TONK - SAWAI MADHOPUR): Hon. Speaker, I demand the halting of two trains at Gangapur City Railway Station in my parliamentary constituency Sawai Madhopur. The weekly trains Ziyarat Express Patna-Ajmer, Banaras-Haridwar, and Bandra-Rampur should have a halt at Gangapur City. ... (Interruptions) The Swaraj Express train no. 2471/2473/2475/2476, Gujarat Sampark Kranti Express 1917/1918, Kochi-Amritsar-Kerala Sampark Kranti Express, and Nizamuddin Sampark Kranti, also known as Kota Express, should have a halt at Gangapur City Railway Station. ... (Interruptions) The stoppage of the Dehradun Express at Gangapur City is very necessary.... (Interruptions) Through you, I request the Hon. Minister that there are around 20-30 villages in this area, and since the trains do not stop here, I urge the Hon. Railway Minister to issue orders for giving stoppage of these trains.

SHRI HUKUM SINGH (KAIRANA): Hon. Speaker, this is the problem of farmers of the entire country. ... (Interruptions) I request you to allow me one or two more minutes. I also appeal to these individuals that this house, representing 125 crore people, has been blackmailed by 40 individuals for the past 4-5 days. My request is that they proceed to the seat and listen to the issues of the farmers. ... (Interruptions)

HON. SPEAKER: The truth is that they have nothing to do with the farmers, you make your point.

SHRI HUKUM SINGH: Sugarcane is cultivated in approximately 55 lakh hectares of land. In the state of Uttar Pradesh, sugarcane is cultivated in approximately 23 lakh hectares. ... (Interruptions) Unfortunately, sugarcane farmers have been suffering for the past four years but they have not been compensated. The Prime Minister gave Rs. 6000 crore to the Uttar Pradesh government for sugarcane payment, but I am saddened that even after giving the money, the farmers have not been paid yet. ... (Interruptions) The biggest concern is that no matter how much sugar is produced, the production and import-export of all the sugar produced are under Government control. No one can engage in import-export without Government orders. In the past four years, what is the reason behind our inability to formulate a policy to prevent sugarcane farmers from suffering? Sugarcane farmers still owe Rs. 22,000 crore to sugarcane mills, when this payment will be made? ... (Interruptions) This problem was also raised by the Hon. Members but sadly, suicides are continuing and there is no one to answer this. ... (Interruptions) How is the farmer whose rice crop, wheat crop, and sugarcane crop have been destroyed coping with the situation? The Government should consider formulating a policy regarding sugarcane. Only then the problem can be solved. It is necessary to understand that ultimately... (Interruptions) millions of farming families are being ruined, so for whom are we doing politics for here? ... (Interruptions)

I come from Uttar Pradesh. My entire constituency is engaged in sugarcane cultivation. When I go to my constituency, every farmer asks that

from where should we get the money, to marry my daughter, or to built a house, where should we get the money to pay children's fees.? ... (Interruptions) My humble request with great humility... (Interruptions) The Prime Minister was kind enough to allocate six thousand crore rupees, but where did that six thousand crore rupees go? It is needed to find out why farmers have not yet received it. ... (Interruptions) My request to you is that these people have held the House hostage for the past four days. ... (Interruptions)

HON. SPEAKER: Shri Bhairon Prasad Mishra, Dr. Pritam Gopinath Munde, Dr. Heena Vijaykumar Gavit, and Shri Prahlad Singh Patel are granted permission to associate with the matter raised by Shri Hukum Singh.

[English]

SHRIMATI K. MARAGATHAM (KANCHEEPURAM): Madam Speaker, KV Schools are most preferred by parents to get their children admitted as they provide the best and quality education. Every year there is a huge demand for admission in KV Schools, but a very limited number of seats is allocated by which many parents are disappointed.

In my parliamentary constituency Kancheepuram, KV School is available only in Kalpakkam. According to the population and basic necessity, it would be appreciated if another KV School is opened either in Kancheepuram or Chengalpattu.

So, I request the Central Government to approve one KV School in either of the above mentioned places by which many children would get quality education.

HON. SPEAKER: Kumari Shoba Karandlaje is permitted to associate with the issue raised by Shri Jugal Kishore.

[Translation]

SHRI JUGAL KISHORE (JAMMU): Hon. Speaker, I would like to express my sincere gratitude to you for granting me the opportunity to speak on a matter of great importance. ... (Interruptions) Through you, I would like to draw the attention of the Government towards the border of Jammu and Kashmir, where the people living on the border, their homes and their livestock are under attack everyday from Pakistan. People there are martyred every day. ... (Interruptions) There is no such policy of the Jammu and Kashmir government to provide jobs or financial assistance to the families of those who are martyred, through which their families could sustain themselves. ... (Interruptions)

Through you, I would like to draw the attention of the Government towards the fact that people have to migrate from there, which disrupts the education of their children. This has a very negative impact on the children. ... (Interruptions) Due to firing, the homes and crops of Indian farmers located on the border get damaged, yet despite this, their patriotic fervor remains

steadfast. ... (Interruptions) These people remain vigilant in securing the borders alongside the Indian Army without any weapons. ... (Interruptions)

I would like to convey to the Hon. Minister of Home Affairs through you that a recruitment campaign should be launched as soon as possible in Jammu and Kashmir for Indian citizens residing there, especially for those living on the border, so that young individuals from these areas should be recruited in the Defence Forces and Paramilitary Forces, under a recruitment plan, enabling them to gain employment opportunities. ... (Interruptions)

We also request our Government that the families of our Indian soldiers who are martyred by Pakistani bullets should receive compensation of at least ten lakh rupees. Thank you. ... (Interruptions)

HON. SPEAKER: Shri Bhairon Prasad Mishra and Kumari Shobha Karandlaje are authorised to associate with the subject raised by Shri Jugal Kishore.

DR. UDIT RAJ (NORTH-WEST DELHI): Hon. Speaker, I am very grateful to you for granting me permission to speak on a very important subject. Thank you very much for that. I would like to talk about I.I.T. Roorkee. 71 students were expelled, including 31 students from Scheduled Tribes, 23 students from Scheduled Castes, and the remaining from the general category. Recently, a survey was conducted to determine the position of India's educational institutions among the top institutions in the world ... (Interruptions) Neither any IITs nor any university could secure a place in top

300. These IITs receive funding and resources, and there is also no shortage of land. They have autonomy, *[English]* They can take a decision. Why have they not been positioned to build the institution of international level and repute but they are ahead in victimizing rural background students?

[Translation]

I would like to draw the attention of the Hon. Minister of Human Resources through you. Due to lack of practical education and theory, we are lagging behind in research, which is causing them to be victimised. It is not the case that they lack basic talent or basic material to not be able to do IIT. Thank you.

HON. SPEAKER: Shri. Bhairon Prasad Mishra is allowed to associate with the matter raised by Dr. Udit Raj.

SHRI DUSHYANT CHAUTALA (HISAR): Hon. Speaker, through you I would like to tell the Hon. Minister of Human Resource Development that on the one hand, the Hon. Prime Minister has started the 'Beti Bachao, Beti Padhao' campaign, while on the other hand, our daughters come to Delhi to take admission in Delhi University from the State Board, but Delhi University has made a new law and reduced their marks by ten percent. My request to the Hon. Minister is that either the HRD Ministry should issue guidelines to the State Board or direct Delhi University so that students, who have scored between 90-96 percent in the State board exams, can get an equal opportunity for admission in Delhi University. Thank you.

[English]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, I am raising a very important issue as the Law Minister is present here today. I had earlier drawn the attention of the Law Minister that the name of our State Odisha has been changed to Odisha but the name of the High Court still continues to be Orissa High Court. We had earlier approached the Central Government that the name of the High Court of Orissa should be changed into the High Court of Odisha. Similarly, the names of the Bombay High Court, the Calcutta High Court and the Madras High Court still continue to be named in the pre-independence time.

It is high time that the name of the High Courts be changed. I would urge upon the Central Government to initiate action so that the name of the High Court of Orissa be changed into High Court of Odisha because the nomenclature of the State is 'Odisha'.

[Translation]

DR. SANJAY JAISWAL: (WEST CHAMPARAN): Hon. Speaker, through you, I would like to draw the attention of the House to the plight of the sugarcane farmers in Bihar. Since January, no sugar factory has made any payments, causing widespread distress in my entire region. The Government provided assistance to them last year, but the Bihar government is not paying any attention to their plight. Bihar and Uttar Pradesh Governments have become completely ineffective.

I request the Hon. Prime Minister to provide assistance from the central Government to the sugarcane farmers of Bihar and Uttar Pradesh, considering their plight, so that they can manage to perform functions like weddings and other ceremonies in their households.

[English]

HON. SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.44 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Hon. Speaker in the Chair)

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Hon. Speaker I will not discuss the adjournment motion right now, as, it is within your purview, and we will make a separate request for it. But my request was that many Members have expressed their views regarding the terrorist attack in Punjab. I also wanted to raise the same issue, but I understood that when Hon. Naidu Saheb called me yesterday morning and said that after all the facts have been gathered, we will make a statement in the House on this issue. So, I thought that the hon. Home Minister would bring all the facts and...(Interruptions)

HON. SPEAKER: Mr. Jithender, please sit down.

... (Interruptions)

SHRI MALLIKARJUN KHARGE: There was an encounter going on, and they did not have any information about the entire incident, so they advised me accordingly. I thought that since a Suo Motu statement was coming from the Government's side, we would discuss this matter later. We thought this way, but the serious issue is that the same question was raised by another Member during Zero Hour in this House, and I also wanted to raise the same question. ... (Interruptions) But I didn't get the opportunity, which made me

feel bad. When we were staging the dharna or protest, you were also very distressed. However, despite the protest, the Question Hour continued for an hour. ... (Interruptions) The Question Hour continued for 20-25 minutes, the Zero Hour went on for 45 minutes, and you allowed many things to be proposed here. However, when I stood up in the same atmosphere, there was no change in the atmosphere, but I was told to sit back down, let them sit first, and then I could speak. ... (Interruptions) This is an injustice. This is unfair and not right.... (Interruptions)

[English]

HON. SPEAKER: Please. I am here. I know better.

... (Interruptions)

[Translation]

SHRI MALLIKARJUN KHARGE: Hon. Speaker, if such an attitude persists in the House and despite our attempts to speak, we are prevented from doing so, what we wish to express is that we are all one for the country. That's why I didn't raise that question on your instruction.... (Interruptions) However, when others get the chance to speak and when Congress members or other opposition members are ready to speak, no one is given the opportunity to speak. The terrorist issue is a very serious matter for everyone. When discussing national issues, it is our duty to participate. However, with great sorrow, I must say that you did not allow us to participate in this discussion. What is the reason for this?... (Interruptions)

HON. SPEAKER: Let you know.

. . . (Interruptions)

SHRI MALLIKARJUN KHARGE: Why did this happen and who exerted so much pressure to stop us from speaking, I don't know....
(Interruptions)

HON. SPEAKER: I will let you know. I will give reply of that.

. . . (Interruptions)

SHRI MALLIKARJUN KHARGE: It should not happen like that. We are protesting, you have also done so in the past. There are many like this. ...
(Interruptions) This disruption is not a recent occurrence. Mrs. Sushma Swaraj, Mr. Arun Jaitley, and Mr. Naidu have also supported this disruption....
(Interruptions) There has been a terrorist activity in Punjab, and we condemn it, but where was the Government's intelligence, didn't they know about it. Why action was not taken ?... (Interruptions) Even the state government says that it's the failure of the Central Government.... (Interruptions) Both are complicit.... (Interruptions) It is the responsibility of the Central Government to safeguard the border.

[English]

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Kharge Ji , it is not fair.

[Translation]

SHRI MALLIKARJUN KHARGE: The Government is shirking its responsibility.... (Interruptions) We condemn such an attitude.... (Interruptions)

HON. SPEAKER: Mr. Chandumajra , no discussion is going on here. Please, sit down.

. . . (Interruptions)

[English]

HON. SPEAKER: No, I am not allowing you.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR):

Madam, the terrorist attack in Punjab has at least been discussed and already Mr. Mallikarjun Kharge Ji has also succeeded to record his speech on the floor of the House. It is a good precedent. I think let this issue be taken up with all priority and we can initiate the discussion at the earliest possible time. No doubt, it is a national issue. Other issues are also there. Those issues are also to be taken care by the Government. Whether it is the issue of corruption or

land issue or black money issue, whatever issue it may be, we want to discuss all the issues on the floor of the House and, I think, from somewhere you should begin and start the discussion.

The terrorist issue is to be dealt very firmly by the Government. Let the hon. Home Minister may come on the floor of the House and make his statement at the earliest possible time.

SHRI M. VENKAIAH NAIDU: I am happy that the Congress Party leader Shri Kharge Ji, one of the senior Members, has made the position of his Party clear.

Madam, I may submit respectfully to the entire House that as soon as I came to know of this incident, I got in touch with the hon. Home Minister. The Home Minister had told me that he was already in touch with the Punjab Chief Minister, and whatever support required from the Centre is being extended to the Punjab Government. Subsequently, it was brought to our notice that there is an encounter going on. So, then I thought it is my duty to inform the other side of what is the thinking in the Government. So, I rank up Shri Kharge Ji this morning and told him, “Sir, this is what is happening.” Once the situation becomes clear, then the Government wants to make a statement in the House. He also repeated the same thing. But the point is *[Translation]* Madam, I have also conversed with you and informed you about it. In the House, it is the right of any Member to raise any issue whenever they want. I have only said on behalf of the Government that the matter raised by the Members will be addressed by the Hon. Minister of Home Affairs after the conclusion of the

altercation, and if anyone has any questions at that time, they can ask, that's all that has been said by the Government. Unfortunately, this issue is very serious. It is not a political issue but rather a matter related to national security. *[English]* The entire House should speak with one voice. If the Chair has allowed some Member to raise the issue and the hon. Member has raised that issue and some more Members have joined him and expressed their solidarity on that issue and then wanted the Government to respond, then I also stood up and said again that once the encounter is over, the Home Minister will make a statement in the House. That is what I have said. Firstly, there is nothing wrong done by the Government. Secondly, now it is very unfair, with all my respect to Kharge Ji, that at this hour when the encounter is going on, trying to find fault with the Government about intelligence failure is not done. Kharge Ji, what I request you is that let the encounter be over. The Home Minister will make a statement. Let the House discuss it threadbare. Let us have all other views. ... *(Interruptions)*

[Translation]

HON. SPEAKER: You are not being addressed. I need to respond to their statements. I will do that.

... *(Interruptions)*

HON.SPEAKER: Mr. Kharge , I will give reply of your concern.

... *(Interruptions)*

[English]

SHRI M. VENKAIAH NAIDU: Now, this is not the time to score political points over this issue. This is what I am trying to appeal. ...
(*Interruptions*)

Secondly, Madam Speaker need not explain why the Speaker is allowing anybody or not allowing anybody. ... (*Interruptions*) We wanted the House to be in order. Who is responsible for the House not to be in order? People who created that situation cannot find fault with the Speaker. ... (*Interruptions*) They created this situation. They did not allow their leaders to speak. How can they now find fault with the Speaker? ... (*Interruptions*) I would request them to please ponder over this, introspect and let us not create such situation. You cannot eat the cake and have it again. ... (*Interruptions*)

[*Translation*]

HON. SPEAKER: Hon. Kharge has made his statement. The statement is correct. You all should also understand one thing. Shri Chandumajra is coming from Gurdaspur, he has mentioned it. But after that, I also told Mr. Jithender, that until your people are in the well, you will not allowed to speak on this issue. I also requested you not to speak.

. . . (*Interruptions*)

HON. SPEAKER: Even then I said the same thing.

. . . (*Interruptions*)

HON. SPEAKER: That's why I didn't allow you, and the same was communicated to you as well. I also told Mr. Jithender, I said the same thing to him that if you want to speak on the high issue, no matter what your people say, but people are standing in the well and then you will say, I didn't allow them either.

. . . (Interruptions)

HON. SPEAKER: I had conveyed to you [*English*]the same thing that when your own people are in well, I just cannot allow . That was the only thing. [*Translation*] I had suggested you that if you ask them to come back to their seats, you would also be granted permission to speak. I was offering that to you. But that didn't happen. [*English*] Now, the matter is over.

[*Translation*]

Now the point is that as our Parliamentary Affairs Minister said, nothing can be discussed until this matter concludes. As soon as everything calms down there, later the Home Minister will come and share the details about it. At that time, you can ask a few questions. However, that is not a practice in Lok Sabha either. But whatever you all decide, I will definitely consider it at that time.

. . . (Interruptions)

HON. SPEAKER: What would you like to say? Is it a Zero hour?
[*English*]About what do you want to speak?

[*Translation*]

SHRI A. P. JITHENDER REDDY (MAHBUBNAGAR): When we were protesting, the Minister informed us that the Home Minister is coming here to give a statement regarding the incident that occurred in Gurdaspur. We also mentioned that we are aware of the decorum of the House.

[English]

HON. SPEAKER: But protest and speech cannot go together.

[Translation]

SHRI A. P. JITHENDER REDDY: We are sorry what is happening there. If the Home Minister comes and gives a statement, we will all welcome it. We will end our protest.

HON. SPEAKER: You are still standing here with this. You actually do not have the right to speak.

. . . (Interruptions)

SHRI A. P. JITHENDRA REDDY: We will call off the protest when the Hon. Minister of Home Affairs will arrive here. Madam, that's what we said. However, before that, when he comes, we will follow the decorum of the House. However, what is happening today, you are watching yourself. ...
(Interruptions)

HON. SPEAKER: That's not even the issue of discussion.

. . . (Interruptions)

[English]

HON. SPEAKER: Now, Matters under Rule 377.

... (Interruptions)

14.13 hrs

At this stage, Shri Balka Suman, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

HON. SPEAKER: This is not the issue. *[Translation]* Whatever you have to do, I already said that *[English]* posters are not allowed.

[Translation]. . . (Interruptions)

HON. SPEAKER: You keep behaving against the rules, this will not do. *[English]* I am sorry.

[Translation]

. . . (Interruptions)

HON. SPEAKER: Your behavior is against the rules. *[English]* This will not do. I am sorry.

[Translation]

. . . (Interruptions)

HON. SPEAKER: You keep showing posters and expect that you will be given a chance, [*English*] it will not be allowed.

. . . (Interruptions)

14.15 hrs

MATTERS UNDER RULE 377

[English]

HON. SPEAKER: Matters under Rule 377. Dr. Udit Raj.

... (Interruptions)

DR. UDIT RAJ (NORTH WEST DELHI): Madam Speaker, I thank you for giving me this opportunity to raise an important issue related to the Civil Aviation Ministry. ... *(Interruptions)*

HON. SPEAKER: You have to read the text only while raising a matter under Rule 377.

... (Interruptions)

(i) Need to review the selection process for recruitment of senior trainee pilot in Air India in view of rejection of some candidates belonging to reserved category

DR. UDIT RAJ (NORTH WEST DELHI): Madam, during recruitment of Senior Trainee Pilot (P2) with A320 endorsement in Air India, 78 candidates were selected for appointment - 11 SC and 6 OBC candidates have been selected in general merit category and there are still vacancies in 14 SC, 12 ST and 87 OBC seats. As per MHA order O.M. No. 1/1/70-Estt.SCT,

25th July 1970, “If SC/ST candidates obtained, according to normal position in examination for direct recruitment less vacancies than the number reserved for them, selecting authorities have discretion, in order to make up the deficiency, to select candidates belonging to these communities who may have obtained low place in the examination, provided that such authorities are satisfied that the minimum standard necessary for maintenance of efficiency of administration has been reached in their cases.”

DOPT Brochure Reservation SC/ST/OBC Clause 3.8 states, “to the extent the number of vacancies reserved for SC, ST and OBC cannot be filled on the basis of general standard, candidates belonging to these communities will be taken by relaxed standard to make up deficiency in reserved quota, subject to fitness of these candidates for appointment to the posts in question.”

Psychometric test, on the basis of which most candidates were rejected, was not part of advertisement issued by Air India and was arbitrarily added to the selection process to accommodate favoured candidates. Rejected candidates are from backward sections and have taken loans from banks to complete their training and hence should be accommodated.... (*Interruptions*)

(ii) Need to protect Varunavat Mountain in Uttarakhand using latest technology

[Translation]

SHRIMATI MALA RAJYA LAXMI SHAH (TEHRI GARHWAL): Hon. Speaker, I want to draw your attention towards my Parliamentary Constituency Tehri Garhwal (Uttarakhand). After 12 years, the Varunavat mountain in my parliamentary constituency Uttarkashi has once again taken a ferocious form, disturbing the sleep of the people of Uttarkashi town. After the September 2003 landslide, treatment was done to the Varunavat mountain, after which it remained calm for several years. People are frightened due to the rumblings of the mountain above the Tambakhani Tunnel on July 15. Nearly ten thousand people living around Gyanasu, Indira Colony, and Bhatwadi Road are under the shadow of fear. In 2003, the central Government provided a package of 282 crore rupees for the treatment of Varunavat mountain. The technique that was supposed to be used for the treatment was ignored. The treatment lasted for five years. Drains were constructed using cement and concrete stepped platforms to remove water, but the drains were left open. Geologists say that this is why the Varunavat mountain is crumbling again.

Therefore, through the House, I request the Central Government to use advanced technology for the treatment of Varunavat mountain, so that it can be treated properly. *[English] ... (Interruptions)*

[Translation]

HON SPEAKER: Shri Satish Chandra Dubey - not present.

Shri Om Birla.

... (Interruptions)

(iii) Need to immediately allocate funds and set up super-specialty blocks in different medical colleges under Pradhan Mantri Swasthya Suraksha Yojana in Rajasthan

[Translation]

SHRI OM BIRLA (KOTA): Hon. Speaker Madam, in the third phase of the Pradhan Mantri Swasthya Suraksha Yojana, it was decided to upgrade 39 medical colleges by constructing super specialty blocks to expand super specialty services. The following three medical colleges in Rajasthan were selected under the said scheme, 1. Kota Medical College, 2. Udaipur Medical College, 3. Bikaner Medical College. These medical colleges were supposed to construct super specialty blocks at a cost of rupees 150 crore per block, with the state government bearing 20 percent of the total cost in terms of land and its share. The state government has fulfilled all formalities at its level and has sent the proposal to the Ministry of Health and Family Welfare, Government of India. The proposed work was supposed to commence in November 2014, but so far, the necessary funds for the construction of super-specialty blocks in these three medical colleges have not been released, which has hindered the commencement of construction work.

So, through this house, I request the Central Government to expedite the construction of proposed super-specialty blocks under the Pradhan Mantri Swasthya Suraksha Yojana-3 in Kota, Udaipur, and Bikaner Medical Colleges by immediately releasing the allocated amount of rupees 1.5 crore for each medical college. *[English] ... (Interruptions)*

[Translation]

HON. SPEAKER: Sukhbir Singh Jaunpuria. - not present.

Shri Chhedi Paswan.

[English]

... (*Interruptions*)

(iv) Need to provide transportation, drinking water and other civic facilities to the pilgrims visiting Guptadham in Sasaram Parliamentary Constituency of Bihar

[Translation]

SHRI CHHEDI PASWAN (SASARAM): In my parliamentary constituency, Sasaram (Bihar), the centre of ancient religious faith is located in Guptdham, where lakhs of devotees visit. There are two ways to reach Guptadham- first, from Paniyari, one has to climb up the mountain to reach Gupta Dham, and second, along the foothill of the mountain near Chenari Dam, where thousands of devotees cross seven rivers to reach the pilgrimage site.

It is unfortunate that the Government has not made any concrete efforts to construct convenient roads for commuting to and from Guptadham. Alongwith road construction, lack of drinking water and other civic amenities on the route results in devotees facing extreme difficulties.

Therefore, through the House I request the Union Government to direct the concerned ministry to expedite the construction of the road from Chenari Dam to Guptadham (Rohtas) for commuting devotees, as well as to provide drinking water and civic amenities promptly. ...*[English](Interruptions)*

(v) Need to set up an AIIMS like Institute in Begusarai , Bihar

[Translation]

DR. BHOLA SINGH (BEGUSARAI): Hon. Speaker, Bihar has been consistently lagging behind in the social, economic, and cultural domains. Even today, millions of children are suffering due to malnutrition. Thousands of women are dying during childbirth. The diseases such as Cancer, heart disease, and vascular diseases are on rise. In this situation, treatment for these diseases can be undertaken at nationally renowned hospitals like AIIMS in Bihar. As a result, a large number of people from Bihar still come to AIIMS, New Delhi for treatment, and yet they are not getting treatment as per their satisfaction. The AIIMS in Patna, known as the Indira Gandhi Institute of Medical Sciences, has still not been able to work in its full capacity. North Bihar is currently experiencing a dire situation in this matter. Diseases proliferating in the areas along the Ganga, Koshi, and Adhwara groups of rivers are increasing uncontrollably. Millions of people are suffering endlessly due to lack of medical treatment. A huge number of medical professionals are there in Begusarai district. Thousands of patients from Purnia, Kishanganj, Araria, Supaul, Madhubani, Saharsa, Madhepura, and Khagaria come to the private nursing homes in Begusarai for treatment. Geographical location wise Begusarai is in the center of North Bihar. The Central Government proposed to open another AIIMS in Bihar in its 2015-2016 budget. This AIIMS is proposed to be opened in Begusarai, in North Bihar. Land is also available here. It is connected to several national highways for easy accessibility. Hence,

this location is suitable for AIIMS, and all kinds of physical infrastructure are available here.

Therefore, through this esteemed House, I respectfully urge the Hon. Prime Minister, Minister of Health, and Minister of Finance to take the initiative to open a new AIIMS in Begusarai.... *(Interruptions)*

(vi) Need to provide reservation in promotion to the persons belonging to SC, ST and OBC

SHRI KAUSHAL KISHORE (MOHANLALGANJ): Hon. Speaker, I would like to draw the attention of the House towards the proposal to make amendments to the Constitution of India for providing reservation in promotion to employees/officers belonging to SCs/STs and OBCs in seniority order. The Uttar Pradesh Government has reverted a significant number of employees/officers belonging to SCs/STs and OBCs, in the police department, home guards department, electricity department, and irrigation department, which has led to unbearable distress among affected individuals, pushing some to the brink of suicide. Therefore, it is necessary to amend the Constitution to ensure reservation in promotion for employees/officers belonging to SCs/STs and OBCs, because the trust of employees/officers belonging to these categories in the Uttar Pradesh Government has been shattered, and they are all looking towards the central Government with hope in their eyes.

Through this esteemed House, I request the central Government to kindly introduce and pass a bill amending the Constitution of India in the Lok Sabha to provide reservation in promotion for employees/officers belonging to SCs/STs and OBCs in seniority order.... *(Interruptions)*

**(vii) Need to ensure availability of doctors and medicines in each
Primary Health Centre in Uttar Pradesh particularly in eastern Region
of Uttar Pradesh**

SHRI LALLU SINGH (FAIZABAD): Hon. Speaker, not only my Parliamentary constituency but the half of Uttar Pradesh from Lucknow to Poorvanchal is jostling with shortage of medical facilities. People suffering from minor ailments have to travel 250 to 1000 km to Lucknow and Delhi for their treatment. They have to sell their homes, cattle and lands for such treatment. A few days ago, the Times of India published the results of a survey stating that every year 5 crore families in the country borrow money for their treatment, leading affected families to fall below the poverty line. I generally observe the direct outcome of the survey in my surroundings. The National Health Policy in the country has agreed upon spending 2.5 percent of GDP, but currently, only 1.4 percent of GDP is allocated for healthcare expenditure in the country. China, Brazil, Britain, America, and Japan all spend more on healthcare compared to India. The American Government spends 47 percent of its total expenditure on healthcare, China spends 56 percent, Germany spends 76 percent, Britain spends 84 percent, and India spends only 30 percent.

Therefore, through this House, I request the Central Government to understand the ground reality and address the issue. Ensure the availability of doctors and free medicines in every primary healthcare center....(Interruptions)

(viii) Need to re-open M/s. Sone Valley Cement Limited for the welfare of poor labourers in Palamu District of Jharkhand

SHRI VISHNU DAYAL RAM (PALAMU): Madam, The establishment of M/s Sone Valley Cement Limited took place in the Palamu district of Jharkhand state in year 1921. This is one of the oldest wet process cement plants in the country. Since 1992, this cement plant has been closed. As a result, thousands of workers have become unemployed. They are falling victim to hunger, and owing to lack of work, they are being forced to migrate. They are compelled to join Naxalites.

Therefore, through this House, I request the central Government to kindly expedite the reopening of this factory so that the pending dues of the poor workers can be released, so that, they are not compelled to either migrate or join Naxalites. The Government should fulfill all their demands by opening the factory.

. . . (Interruptions)

(ix)Need to increase number of platforms at Muzaffarpur station and develop Narayanpur Anant station into a railway terminal in Bihar.

SHRI AJAY NISHAD (MUZAFFARPUR): Hon. Speaker, our parliamentary constituency, Muzaffarpur (Bihar), is known as the commercial capital. Muzaffarpur, renowned for its litchis, is not only a center of various commercial activities in Bihar but also attracts attention from across the country. Many superfast express trains originate from here to various cities of the country. Yet the Muzaffarpur Railway Junction does not have an adequate number of platforms. As a result, the railway administration faces significant challenges in managing the arrival and departure of trains, which ultimately causes inconvenience to passengers.

Therefore, through this House, I request the Hon. Railway Minister to increase the number of platforms and modernise Muzaffarpur Junction. Along that, in view of the growing number of trains and passengers, Ramdayalu Nagar railway station on the Hajipur- Muzaffarpur rail section and Narayanpur Anant railway station on the Muzaffarpur- Samastipur rail section should be developed as railway terminals. Thank you. ... (Interruptions)

[English]

HON. SPEAKER: No posters are allowed.

(x) Need to extend Mahatma Gandhi National Rural Employment Guarantee Scheme to even those farmers whose land holdings are larger than that of marginal farmers.

[Translation]

SHRI C.R. CHAUDHARY (NAGAU): Hon. Speaker, with your permission, I would like to extend my gratitude, to the Hon. Prime Minister, the Hon. Minister of Finance, and the Hon. Rural and Panchayati Raj Minister through this august House, for allocating an additional budget of 5 thousand crore rupees to MNREGA this year in comparison to previous year, thereby ensuring more employment opportunities in the villages. The Hon. Prime Minister has also directed that 60 percent of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MNREGA) budget will be spent on schemes taken up for agricultural development and long-term works related to them.

Under the scheme, only small and marginal farmers benefit from various agricultural works such as construction of wells, ponds, farm fencing, pasture development, and building of small cold storages,. It is true that the majority of farmers in India are marginal and small farmers. In western Rajasthan, northern Gujarat, and several other regions, the average landholding size is larger. Therefore, this scheme should also benefit those farmers whose landholdings slightly exceed the limit of marginal farmers.

Therefore, Through this House, I request the Hon. Prime Minister and the Minister of Rural Development to make provisions in MNREGA so that

farmers with landholdings up to twice the limit of marginal farmers in each region can also receive benefits. For Example in my region, the limit for marginal farmers is two hectares. If this is increased to four hectares, medium-category farmers will also benefit from MNREGA, which will in turn increase agricultural productivity in the country. It is proposed to make provisions in MNREGA to benefit the maximum number of farmers, which will be in the interest of both the nation and the farmers. Thank you. ... *(Interruptions)*

(xi) Need to ensure growth of small and micro industries under ‘Make in India’ mission for overall development of the economy.

SHRI HARIOM SINGH RATHORE (RAJSAMAND): Hon. Speaker, under the 'Make in India' mission only large and foreign investment-based industries have been focused. However, taking into account the ground realities of the country, it is obvious that if small-scale industries and agro-based industries are covered under this mission then success can be achieved much faster. What a pity it is that our dependence on imported edible oil is increasing, while the availability of oil and pulses within the country is decreasing. Hence, it is essential to study this matter and advocate for appropriate policies for this. The development of countries like Japan and China has been made possible through small and medium-scale industries. To popularise the 'Make in India' mission in the small and medium-scale industrial sector, support can be sought from Laghu Bharati, whose operational area spans across all states, covering a total of 400 districts.

Hence, through this House, I request the Central Government to formulate policies that encourage and support small and medium-scale industries in line with Indian needs, to ensure the success of the 'Make in India' mission. If such encouragement is provided, the mission of the Hon. Prime Minister to achieve success in 'Make in India' can be fulfilled in a shorter span. Thank you.
...(Interruptions)

(xii) Need to take effective measures to abolish child labour in the country

DR. VIRENDRA KUMAR (TIKAMGRAH): Hon. Madam Speaker, today, child labour has emerged as a serious issue in many countries around the world, including India. Despite the prohibition of child labour and all the directions of the Supreme Court, there has still not been a significant success in preventing children from wages. Cases of bonded child labour continue to surface persistently. Parents from impoverished families deem it appropriate to engage their children in various types of work to overcome their difficult economic circumstances. In a certain section of society, there is also a prevalent belief that children should be adept in some skill from an early age. As a result of this, many children end up becoming child labourers and then they are unable to escape the clutches of labour. They are deprived of their natural development alongside education and become victims of exploitation while engaging in hazardous work. The Indian Government is committed to adhering to the United Nations' proposal regarding the protection of children's rights.

Therefore, through the House, I request the Central Government to immediately take concrete steps for the eradication of poverty and creating awareness in this regard, which is a major cause of child labour in the country.... (*Interruptions*)

(xiii) Need to include khejri tree, known to play a vital role in preserving ecology of arid and semi-arid regions, in the list of protected plant species

SHRI ARJUN RAM MEGHWAL (BIKANER): Hon. Speaker, according to the geographical area of India, the average forest area is not substantial. Due to the decrease in forest areas or the number of trees, climate change and ecological balance cannot be maintained. Rising population and the decreasing number of trees play a negative role in environmental conservation. I hail from the Bikaner parliamentary constituency in Rajasthan. Throughout Rajasthan, the forest area is much less compared to other states in India, and the region I come from is the heart of the Thar Desert. Due to its significant role in maintaining the ecological balance in the desert region, the tree known as Khejri is also referred to as Tulsi in the local language. In addition, the tree is worshipped and revered by families and local women, similar to the way Tulsi is worshipped. In the desert region, the Khejri tree plays a crucial role in maintaining ecological balance. Due to this, in the local language, the Khejri is also referred to as Tulsi. Local families and women worship the Khejri tree similarly to Tulsi. The Khejri tree produces Sangri, which is used to make a vegetable dish that significantly contributes to enhancing the body's immune system. Before Sangri, the Khejri tree produces minzer, which is used as an Ayurvedic medicine and is effective in treating various skin and other diseases.

Therefore, through this House, I request the Hon. Minister of Environment and Forests to grant special status to the Khejri tree by including it in the category of protected species. This would enable the Khejri tree to flourish abundantly in desert areas and help maintaining the ecological balance of the region. *[English] ... (Interruptions)*

[Translation]

HON. SPEAKER: What you are doing is infringing upon the rights of other Members.

. . . (Interruptions)

HON. SPEAKER: Please refrain from doing so. What is being done is not appropriate.

. . . (Interruptions)

HON. SPEAKER: This is a violation of the rights of other Members.

. . . (Interruptions)

HON. SPEAKER: What you are doing, your behaviour is against the rules.

. . . (Interruptions)

HON. SPEAKER: Along with that, you are also violating the rights of the Members. *[English]* This is not proper, I am requesting you.

[Translation]

. . . (Interruptions)

HON. SPEAKER: Shri P.C. Mohan - Not present.

Shri D. K. -- Not present.

Suresh.

Shri M. K. Raghavan. -- Not present.

ShriRadhakrishnan. -- Not present.

[English] ... (Interruptions)

(xiv) Need to construct an outer ring road around Salem city, Tamil Nadu

SHRI V. PANNEERSELVAM (SALEM): I would like to highlight traffic congestion in my Salem Parliamentary Constituency, Tamil Nadu....
(*Interruptions*)

The national Highway N.H.-7 passes through the Salem city. The National Highway roads (NH 47 & 68) start from Salem city. ... (*Interruptions*) The vehicles passing through the above mentioned NH roads and SH roads generate traffic congestion in Salem city. ... (*Interruptions*)

In order to decongest the above traffic, an outer ring road has been proposed by NHAI under NHDP Phase-VI for a length of 60 kilometres around Salem city connecting all National Highways roads mentioned above. ... (*Interruptions*) This scheme is pending since 2008. The outer ring road would no doubt reduce 50% of the traffic flow. ... (*Interruptions*)

I request the hon. Minister of Road Transport and Highways to take suitable steps for the construction of the said outer ring road.... (*Interruptions*)

SHRIMATI PRATIMA MONDAL (JAYANAGAR): I may be permitted to lay on table of the House the matter under Rule 377. ...

(Interruptions)

HON. SPEAKER: Okay.

(xv) Need to revive the muslin industry*

SHRIMATI PRATIMA MONDAL (JAYANAGAR): In the history, there is no name more famous than that of Muslin. Archaeologists believe that Muslin of the finest quality found from the excavated sites in India was produced during the Indus valley civilization about 5000 years ago. But the first documented origin of this finely woven fabric is from Dhaka. The original Bengal Muslin was exported to far off Rome under the name textalis-ventalis ‘Woven air’ and other fancy names like ‘Evening dew’ and Morning Mist’. Historically, Muslin has been recognized as a 100% cotton. Muslin was produced from a cotton plant that grew exclusively along the banks of a certain stretch of the Brahmaputra river.

* Laid on the Table.

However, the Muslin industry started declining following the battle of Plassey.

The muslin revival effort actually started at Nabadwip in neighbouring Nadia District in West Bengal in 1992. A group of Weavers there managed to produce 500 count Muslin that is, a thousand metres of yarn spun so fine as to weigh only two grams. However, later on its production was not cost effective. Now the West Bengal Khadi and Village Industries Board has taken up a project to revive and promote Bengal Muslin through a historical approach.

I would like to request the Hon'ble Minister of Micro, Small and Medium Enterprises to kindly take up the project Muslin wherein various linkages of revival and growth are addressed comprehensively comprising interventions like skill development, technology support, design inputs, product diversification, credit linkage, marketing support etc.

HON. SPEAKER: Shri Sultan Ahmed - not present.

Shri Rabindra Kumar Jena.

(xvi) Need to set up one stop trauma care centre meant for women affected by violence in each district of the country

SHRI RABINDRA KUMAR JENA (BALASORE): It is a matter of public concern that instead of 660 one-stop trauma care centres that are supposed to come up in the country, we will now have just 36, one in each State which will not serve the intended purpose. ... (*Interruptions*) One-stop Centre provides medical, legal and psychological support services under one roof to women survivors of violence, and therefore, having just only one centre in each state is of no value. ... (*Interruptions*) The Ministry of Home Affairs, which manages the Nirbhaya Fund, has spent only about 1 per cent of the total allocation since the inception. ... (*Interruptions*) The Government had planned the establishment of a platform for supporting a Call Tracking and GPS based Police Vehicle dispatch function with a view to improve the efficiency of police response to the calls of women in distress situations and provide speedy assistance, under which my constituency and district Balasore, would have been a beneficiary as a Type B city, but that too has been delayed. ... (*Interruptions*) In Balasore, in the year 2012-13, there were 87 cases of assault on women with intent to outrage their modesty and 20 cases of insult to the modesty of women. ... (*Interruptions*) Now that there are reports that the Nirbhaya Fund will be managed by the Ministry of Women and Child Development. ... (*Interruptions*) I urge the Government to expedite works on all the pending infrastructure relating to women security and ensure that

trauma centres are created in every district at the earliest including one in my district of Balasore.

HON. SPEAKER: Shri Prataprao Ganpatrao Jadhav - not present.

Shri Jaydev Galla – not present.

Shri A.P. Jithender Reddy.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Hon. Speaker Madam, I am on protest. However, the matter is an important one related to citizens. ... (*Interruptions*)

HON. SPEAKER: You are not raising your matter.

... (*Interruptions*)

SHRI A.P. JITHENDER REDDY: Madam, I would like to lay my paper on the table. ... (*Interruptions*)

HON. SPEAKER: It is okay.

(xvii) Need to provide separate coach/seats for senior citizens in trains*

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, I would like to bring to your kind attention that the Railways are playing an important role in nation building. No doubt, Railways have taken and are taking several

measures for welfare of people like reservation of seats/berths for Freedom Fighters/Ladies/Differently-abled persons but in the process we have forgotten our senior citizens who face many hardships during their travel being old/weak/medically unfit/poor etc. and they have to jostle with the youngsters and other co-passengers to get a seat/berth and even at times they have to go standing as nobody wants to share a seat or help them.

Keeping in mind the above said difficulties being faced by them, I urge the Government to kindly make a provision of separate coach/seats for them so that their genuine problems can be taken care of.

HON. SPEAKER: Shri P. Karunakaran -not present.

Shrimati Kothapalli Geetha.

* Laid on the Table.

(xviii) Need to accord special category status to Andhra Pradesh for the fast economic development of the State.

SHRIMATI KOTHAPALLI GEETHA (ARAKU): I would like to draw the attention of the hon. Prime Minister, the hon. Union Minister of Home Affairs and the hon. Union Minister of Finance towards the pathetic state of Andhra Pradesh. The entire august House is well aware and would agree with me that the State of Andhra Pradesh has been affected economically following the bifurcation. Even though many promises were made during elections as well as through the Reorganisation Act and also on the floor of both the Houses of Parliament, unfortunately, it is yet to get any concessions. The State is burdened with a huge debt of over Rs. 1.46 lakh crore with no big development on the economic and financial front. The special status that was promised to the State still remains in a state of confusion and it is arousing unrest among the people. No tax discounts or holiday is provided. At the same time, I wholeheartedly thank our hon. Prime Minister and hon. Union Minister of Finance for providing budgetary relief in terms of financial support but the assurance of providing special status still remains unfulfilled.

Hence, keeping in view the grim situation prevailing in Andhra Pradesh, I request the hon. Prime Minister, through the Chair, to kindly take a favourable decision and announce special status for Andhra Pradesh. ... (*Interruptions*)

[Translation]

HON.SPEAKER: The way you are violating the rights of others is childish behavior. The children are observing you from visitors gallery above.

. . . (Interruptions)

[English]

HON. SPEAKER: Shrimati Supriya Sule.

SHRIMATI SUPRIYA SULE (BARAMATI): Madam, I may be permitted to lay my matter. ... (*Interruptions*)

HON. SPEAKER: Yes.

(xix) Need to address the malnutrition problem in India.*

SHRIMATI SUPRIYA SULE: Madam, according to the World Health Organisation, close to 1.3 million children die every year in India because of malnutrition, 48 per cent children under the age of five are stunted or too short for their age, which indicates that half of the country's children are chronically malnourished. The devastating combination of poverty, poor status of girls and women, food insecurity, especially in vital nutrient-rich foods, poor health services, and abysmal sanitary conditions simply cannot sustain healthy child growth. The existing response to malnutrition in India has been skewed towards food-based interventions and has placed little emphasis on schemes addressing the other determinants of malnutrition. Any intervention to address the problem of malnutrition should have the potential to prevent the occurrence of illness among children, which calls for ensuring safe water supply and sanitation, a widely neglected sector in rural areas and urban slums. Indians are also suffering from chronic micronutrient malnutrition which results from consistently consuming foods severely lacking in vitamins and minerals – particularly vitamin A, iron, iodine and zinc – which are essential for proper physical and mental development. Supplementation programmes, biofortification of crop, commercial fortification, and school-based deworming campaigns can prove highly beneficial to tackle this effectively.

* Laid on the Table.

As governments worldwide tighten their belts and increasingly search for ways to fight this menace effectively, the value-for-money that can be achieved with micronutrient malnutrition interventions cannot be ignored.

HON. SPEAKER: Shri Rama Kishore Singh – not present.

... (*Interruptions*)

HON. SPEAKER: Shri Sukhbir Singh Jaunpuria.

(xx) Need to immediately release funds for Amly Bagh Safari, a famous tourist place in Tonk Parliamentary Constituency of Rajasthan.

[Translation]

SHRI SUKHBIR SINGH JAUNPURIA (TONK-SAWAI MADHOPUR): Hon. Speaker, I wish to bring a matter of utmost importance before the House. In the Tonk district of my parliamentary constituency, there is a famous tourist place called 'Amly Bagh Safari'. Every year, thousands of people visit this place for sightseeing, and it is one of the renowned tourist destinations in Rajasthan.

The Rajasthan Government has sent a proposal of 115 crores to the Central Government, however, the Central Government has not taken any positive steps regarding this matter. On 21.7.2015, in the recorded question number 128, the central Government also acknowledged that a proposal of 115 crores from the Rajasthan Government had been received.

Therefore, through this House, I request the Central Government to take concrete steps in this matter and expedite the process, issuing orders for the immediate release of the sum of 115 crores.

14.48 hrs

DELHI HIGH COURT (AMENDMENT)BILL, 2015

[English]

HON. SPEAKER: Now, the House will take up Legislative Business. Item No. 19 under Bills for consideration and passing – Shri D.V. Sadananda Gowda.

... (Interruptions)

[Translation]

HON. SPEAKER: Whatever you are doing is not appropriate. I have said that members should return to their seats with their respective posters. That is not the way.

. . . ((Interruptions))

[English]

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam Speaker, I beg to move:

"That the Bill further to amend the Delhi High Court Act, 1966, as passed by Rajya Sabha, be taken into consideration."

HON. SPEAKER: Motion moved:

"That the Bill further to amend the Delhi High Court Act, 1966, as passed by Rajya Sabha, be taken into consideration."

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Madam, I am speaking from seat No 249. I hope, you would permit me to speak from here. ... *(Interruptions)*

We are supporting the Bill under consideration because people are demanding justice and there are people who are waiting for justice. People are waiting for justice because there is a huge pendency of cases in the courts. ... *(Interruptions)*

This Bill seeks to amend Section 5 of the Delhi High Court Act and Section 25 of the Punjab Courts Act. It seeks to enhance the original pecuniary jurisdiction of the Delhi High Court and 11 district courts in the National Capital Territory of Delhi from Rs. 20 lakh to Rs. 2 crore. ... *(Interruptions)*

The Statement of Objects and Reasons to the Bill mentions that enhancement of said jurisdiction would reduce the work load of High Court of Delhi as well as pendency therein and also provide justice at the door steps of the litigant public with reduced cost of litigation and maximum convenience.... *(Interruptions)*

The Bill empowers the Chief Justice of Delhi High Court to transfer any pending suit to a relevant subordinate court.

It observed that following such amendment, around 12,211 cases, which are pending in the High Court of Delhi, would be distributed amongst 11 district courts. This would facilitate speedier disposal of these cases....*(Interruptions)*

The change in pecuniary jurisdiction of other courts has happened in the earlier years. The pecuniary jurisdiction of High Court of Bombay was last revised in the year 2012 to Rs.1 crore by effecting amendment to the Bombay City Civil Court Act, 1948. However, Section 3 of the said Act permits the High Court of Bombay to retain jurisdiction over matters connected with Intellectual Property Right, Letters of Patent, Parsi Marriage and Divorce etc. Even if valuation of suits thereon is less than Rs.1 crore, the High Court of Bombay can consider it.... (*Interruptions*)

The pecuniary jurisdiction of High Court of Kolkata was last revised in the year 2013 from Rs.10 lakh to Rs.1 crore by effecting amendment to the Kolkata City Civil Court Act, 1953. Section 5 of the Act however provides concurrent jurisdiction to both High Court of Kolkata and Kolkata Civil Courts on the suits whose valuation exceeds Rs.10 lakh but not exceeds Rs.1 crore.

Both Union Parliament and State legislatures have concurrent power and competence to alter the pecuniary jurisdiction of High Courts and District Courts by the combined reading of Article 225, Entry 78 of List 1 (Union List) and Entry 11A, 13, 46 of List III which is the Concurrent List of the Constitution.... (*Interruptions*)

Article 239 AA(3)(a) under Part VIII of the Constitution *inter alia* expressly curtails the legislative power of NCT of Delhi to make such amendments to law under Entry 65 of List II which is the State List under the Seventh Schedule of Constitution. Insofar as that relates to Entry 1, which is a public order, Entry 2 of police and Entry 18 of land, it is relevant to note that

Entry 65 of the State List talks about jurisdiction and power of all courts except the Supreme Court with respect to any matter in the said List.... (*Interruptions*)

The full Bench of the Delhi High Court in the case of Geetika Panwar and Delhi High Courts Bar Association versus NCT of Delhi and others in 2003 had held that the Delhi High Courts (Amendment) Act, 2001 passed by the Legislative Assembly of NCT of Delhi to increase pecuniary jurisdiction of High Courts of Delhi and District Courts in Delhi from Rs. 5 lakh to Rs.20 lakh as ultra vires as NCT of Delhi has no legislative competence to amend the Delhi High Court Act, 1966. It had held that Parliament alone has the power to alter jurisdiction of High Court of Delhi.... (*Interruptions*)

Madam, Speaker, with reference to this, I specifically wish to mention the number of cases which are pending before the Courts and the situation which has changed. If we compare the High Court of Bombay, in 2003 there were about 42,293 cases, in 2008 the pendency pertains to 41,765. In 2013 the number has reduced to 6081. In Kolkata while the pendency in 2003 was 10,623, in 2008, after the amendment, it got reduced to 7,879 and in 2003 it has got reduced to 6,932.... (*Interruptions*) In Delhi the pendency in 2003 was 7,853, in 2008 the pendency of civil suits increased to 2,815. In 2013, the number has increased to 12963 which is close to 13,000 cases. In Himachal Pradesh, in 2003, the pendency of cases was 195 which increased in 2008 to 365 and in 2013, the same has come to 354... (*Interruptions*). In Madras, in 2003, the pendency was 4300, in the year 2008, it became 6249 and in 2013, it rose to 6326... (*Interruptions*)

In this regard, Madam Speaker, if the original jurisdiction gets shifted to the trial courts up to the limit of Rs.2 crore, it will enhance the expeditious disposal of cases... (*Interruptions*)

However, as regards commercial cases, I have one submission and request to make to the Government that if the Commercial Division and Commercial Appellate Division of High Court Bill, 2015, could be brought simultaneously, the cases would not have to be transferred twice over.

Thank you.

SHRI J.J.T. NATTERJEE (THOOTHUKUDI): Madam, I rise to speak on the Delhi High Court (Amendment) Bill, 2015 and I thank the Chair for this opportunity... (*Interruptions*)

This Bill is aimed at reducing the workload of the Delhi High Court which is to handle increased number of civil cases related to properties. The increased economic activity in the National Capital Region has its impact on property value... (*Interruptions*). This is reflected in the civil cases filed in the Delhi High Court. So, a way out has been found out through this Bill to see that civil cases worth lesser value of amounts will be disposed of at the level of district courts. This Bill will also benefit the poor people living in the National Capital Territory... (*Interruptions*). While filing civil cases for small amounts, they have to cover a long distance to reach the Delhi High Court and they have to spend more... (*Interruptions*). Now that this Bill changes the jurisdiction of civil suits involving value of Rs.20 lakh to district courts, poor people need not spend more time and money in civil litigation... (*Interruptions*)

Madam, ordinarily civil suits involving value of Rs. 20 lakh and above come under the High Court of Delhi... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 4.00 p.m.

14.58 hrs

The Lok Sabha then adjourned till Sixteen of the Clock.

16.01 hrs

*The Lok Sabha reassembled at One Minute past Sixteen of the
Clock.*

(Hon. Speaker in the Chair)

[Translation]

HON. SPEAKER: Hon. Members, despite my repeated requests, members are still not stopping from displaying placards. Not only that, but also by displaying placards in front of other members, their rights are also being violated. Moreover, bringing placards in front of the Speaker is completely inappropriate. Even after repeatedly issuing warnings, Hon. members are not complying, and the behaviour of Shri Adhir Ranjan Chowdhury is highly inappropriate and undisciplined... (Interruptions) and shows disrespect towards the Chair.

[English]

So, Shri Adhir Ranjan Chowdhury I name you for having disregarded the authority of the Chair in abuse of the rules of the House by wilfully obstructing the business of the House just before the adjournment of the House at 1500 hours in spite of my repeated caution given to you.

... (Interruptions)

16.02 hrs

**MOTION REGARDING SUSPENSION OF MEMBER FROM
THE SERVICE OF THE HOUSE**

SHRI ARJUN RAM MEGHWAL (BIKANER): Madam Speaker, I beg to move that Shri Adhir Ranjan Chowdhury, a Member of the House, who has been named by the Speaker, be suspended from the service of the House for the reminder of the Session beginning today... (*Interruptions*)

16.03 hrs

At this stage, Shri N.K. Premachandran, Shri Jyotiraditya M Scindia and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

HON. SPEAKER: This is not the way. Again the same thing is happening.

... (Interruptions)

HON. SPEAKER: Shri Kharge, is it the way? Again the same thing is happening.

... (Interruptions)

HON. SPEAKER: I am sorry. Please go to your seats.

... (Interruptions)

HON. SPEAKER: Again, you are coming to the well for what purpose? I have not yet taken up the motion for voting. But what you are doing is not right. It is not like this. This is not the way.

... (*Interruptions*)

HON. SPEAKER: I am sorry. This is not the way.

PROF. SAUGATA ROY (DUM DUM): Madam Speaker, I want to point out that what has happened in the House was not done by a single Member. A large number of Members of Opposition are aggrieved on various counts. They have been demonstrating. We have told them not to do this. We as a Party did not take part but to single out a Member for punishment is something which is not fair. Madam, political problems cannot be solved by orders.... (*Interruptions*)

HON. SPEAKER: You please go to your seats. Not like this. I am sorry.

... (*Interruptions*)

PROF. SAUGATA ROY: Political problems cannot be solved by punishment. I would request you not to put this Motion to vote.... (*Interruptions*)

HON. SPEAKER: I cannot hear anybody.

... (*Interruptions*)

HON. SPEAKER: No, I am sorry. I cannot hear you, Prof. Saugata Roy because all these Members are shouting. This is not the way to behave. Again and again, they are coming to the well of the House. Is it the way to speak to the Speaker? Again they are showing disrespect. Is it the way to speak? Again, they are showing disrespect to the Chair. The same thing is happening, Shri Tathagata Satpathy. I am sorry.

... (*Interruptions*)

HON. SPEAKER: Such a thing has happened. Should I still keep quiet? Do you think so? Is it the way to speak again?

... (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Nobody can disobey the Chair and nobody can threaten the Chair. That being the case, I appeal to the Congress Members to accept the rule and go back to their seats and cooperate in running the House. That is the position of the rule. ... (*Interruptions*)

You have suspended nine Members of Telangana earlier. You have suspended ten Members of Andhra Pradesh earlier. Do not teach us lessons. He has to withdraw. The Motion is approved by the House, Madam. They should respect the Chair. This is not the way for them to disrespect the Chair and defy the Chair. Let them go back to their seats. Shri Kharge, ask your

Members to go back to their seats and respect the Chair. Hon. Speaker has already given her ruling. She has named him. The decision of the House is final. You cannot dictate. [Translation] This is not a proper method...(Interruptions) The entire nation is watching us.... (Interruptions) [English] Even on national sensitive issues, you do not want to hear anybody. You do not want to hear the Government; you do not want to hear the Speaker. You do not want to follow the rules. How can it go on like this? What is happening? ...(*Interruptions*)

HON. SPEAKER: You go back to your seats. I am calling Prof. Saugata Roy to speak. But Prof. Saugata Roy, it should not be in this manner. Again they are doing the same thing. What will you say now?

... (*Interruptions*)

PROF. SAUGATA ROY: Madam, do not act in a punishing mood. We have to run the House. We want a political problem to be solved. But punishment is not the way to solve the problem. ... (*Interruptions*)

HON. SPEAKER: I understand it.

PROF. SAUGATA ROY: The Ruling Party is taking a vindictive and punishing attitude. Why are you naming a single Member? There have been demonstrations on political issues. You solve political problems politically. But please Madam, do not punish a single Member. It is all right that you have named a Member. You ask him whether he wants to express regrets. But please do not go for suspending him for the rest of the Session. This will be vindictive;

this will be punishing and this will be against the spirit of cooperation in the House. After all, we have to run the House in future. So, the problem can be solved politically.... (*Interruptions*)

HON. SPEAKER: I accept that whatever you are saying is correct. [Translation] I am not in favour of this, therefore, I have been giving warnings for two days. I gave it today as well. Didn't they come in front of the Speaker? Today the placards were raised even in front of the Speaker's face. [English] Why I am naming only Shri Adhir Ranjan Chowdhury is because of his action. It is the height of it. That is why I am naming him.

... (*Interruptions*)

HON. SPEAKER: You please go to your seats. This is not the way. Whatever you want to say, you will say only from your respective seats. I am sorry.

... (*Interruptions*)

HON. SPEAKER: Shri Kharge ji, if this is the behaviour, how can I run the House?

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, I need not tell you that you should have abundant patience. ...(*Interruptions*)

HON. SPEAKER: First, let them go to their seats. I am sorry.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: I do not want to tell you that you should have abundant patience. I do not want to tell you that one should have abundant patience. You have got that patience. It is not our intention to insult anybody or to disturb the House. We have got certain problems which we have given to you.

[*Translation*]We have placed our concerns before you. When the problem is in front of us, naturally, not just today in this House, but look at the record of the last 20-25 years. ... (*Interruptions*)

HON. SPEAKER: Mr. Kharge, we are only discussing the present matter, not the one which is 25 years old.

. . . (*Interruptions*)

SHRI MALLIKARJUN KHARGE: When your Government was not in power, at that time... (*Interruptions*) I am talking to you, but they are interrupting in between.... (*Interruptions*)

[*English*]

HON. SPEAKER: I am sorry Kharge ji.

SHRI MALLIKARJUN KHARGE: I am on my legs. ... (*Interruptions*)

[*Translation*]When the issue was not resolved, all the Members came

together and protested, and then placards were placed. There is no such precedence in the rules of isolating and punishing one individual particularly when all are protesting and it is not appropriate either. Another thing, if we were to examine a record spanning over 10 years and review all the videos, what was the nature of their behavior?... (Interruptions) How this House operates and how it has been conducted is known to everyone. Therefore, this is not our intention.... (Interruptions)

HON. SPEAKER: Mr. Saugata Roy, please allow me to speak as well.

. . . (Interruptions)

HON. SPEAKER: Mr. Saugata Roy, that's all I want to know.

. . . (Interruptions)

PROF. SAUGATA ROY: We will give the same answer.... (Interruptions)

HON. SPEAKER: He is asking why only one person. *[Translation]* I know that too. I have been cautioning everyone peacefully for the past two days about everything they are doing. *[English]* But only he indulged in such kind of action. All the others were down there on the floor. He climbed up here. That was the height of it. That is why I am naming him.

. . . (Interruptions)

[Translation]

HON. SPEAKER: I also have a lot of respect for him. I have praised him several times when they speak well. *[English]* But this is not the way.

PROF. SAUGATA ROY: I will say in one minute.

HON. SPEAKER: I want your cooperation.

PROF. SAUGATA ROY: We have cooperated with you. As Kharge ji was saying there has been agitation in the House. That has been going on. I must say that it is your grace and patience that in spite of whatever agitation, you have tried to run the House to the extent possible. Now, what has happened is a political agitation. Now, a political agitation, as I repeatedly say, has to have a political solution. It is not for the Speaker to resolve. The ruling Party must reach out to the Opposition, talk to them and find out a way. I am not on that. But the agitation was lodged by several Parties in the Well. There was the Congress; there was the TRS; there was the CPI (M). Other parties were also involved in it.... (*Interruptions*) The Samajwadi Party was asking for a caste census. The TRS was asking for a High Court. The Congress had demanded the resignation of a certain people. Out of this, to single out one Member would be unfortunate.... (*Interruptions*) Please listen to me.

Madam, you have mentioned this. All I want to say is this.... (*Interruptions*) Madam, under Rule 374 (1), you have the power and the capacity to name a Member who, you believe, has indulged in disorderly conduct or brought down the prestige of the House. My prayer to you is that if permitted, he can get up and express regret. It can stop at that....(*Interruptions*) You have named a Member. You are the Speaker, the custodian of the House.

That should be good enough. You can call him and say: “Mr. Chowdhury , are you sorry for what happened?” He can say: “Yes, Madam, I am sorry.” The matter can end there. But, if the Ruling Party behaves in a vindictive way, with a view to punishing and singling out a Member, that will not sort out the political problem. Vindictiveness, a punishment mentality is not going to resolve the matter.

[Translation]

HON. SPEAKER: Please be aware that I am listening to you very calmly. The disrespect here is not towards an individual, it is not towards Sumitra Mahajan , it is towards the Chair. I am trying to understand your point. I don't want to give anyone a vindictive punishment, but this is not merely about desk-thumping either. *[English]* What is our psyche in this issue? It shows the psyche of the people. What are we doing? Why are all these things happening? I am not saying anything. I do not want to do anything vindictively.

[Translation]

I am aware as well, I also respect them... (Interruptions) but the discussion was about their action. I do not wish to single out anyone, but we had to address this today. I have repeatedly spoken on everyone's behalf. Even placards were brought before me, and right now also some discussion is taking place with desk-thumping. *[English]* Is it the way? Is this the respect shown? *[Translation]* Please grant me justice, You will then stand up again... (Interruptions) .

PROF. SOUGATA ROY: I do not support desk-thumping. I am asking you to show magnanimity and use your power under Rule 374 to explain, but do not let the matter escalate further. ... (Interruptions) Please, do not thump the desks. ... (Interruptions) In Parliament, it's not we and you, it's not you and us, we are all Members of Parliament... (Interruptions) It is our duty to uphold the dignity of the House, and we will support you in this. ... (Interruptions) We were not involved in the demonstration, but I believe that unfairness should not occur, and there should be a discussion on this. You mentioned their name, and that's fine, I accept your ruling, but please don't escalate it further... (Interruptions) This could deteriorate the atmosphere of the House, the environment could become tense. Such a situation should not arise. This is my humble request to you. Please do not perceive this with a vindictive attitude.

HON. SPEAKER: Please have a seat, I am comprehending. Mr. Kharge, what is it that you wish to convey now?

SHRI MALLIKARJUN KHARGE: The bill that was being passed amidst the chaos,... (Interruptions) we made all efforts to stop it, ...(Interruptions) please give Shri Adhir Ranjan Chowdhury a chance to speak, they will speak... (Interruptions) Give them an opportunity. ... (Interruptions) *[English]* He will explain. ... *(Interruptions)*

[Translation]

SHRI M. VENKAIAH NAIDU: Hon. Speaker, they are making allegations again.... (Interruptions) They are again alleging that we want to pass the bill amidst chaos. ... (Interruptions) We did not want to pass the bill amidst chaos.... (Interruptions) *[English]* Please put the record straight. We never wanted to pass the Bill in the pandemonium. We wanted to have a discussion. They are not ready to join the discussion. *[Translation]* We had no intention of passing the bill amidst chaos... (Interruptions) Yet they are making the same allegations again. ... (Interruptions) There is no such introspection in their minds; it appears so. (Interruptions) Accusing the Chair, raising fingers, is it justified? ... (Interruptions) *[English]*

He is a very senior Member. I appeal to him, to please understand as to what has happened in the House. We never had any intention to pass the Bill in the pandemonium*[Translation]* We never had any intention to pass the Bill in the pandemonium. We were ready for discussion. ... (Interruptions) Discussion on the bill was underway, but the discussion was not allowed to proceed, and the Speaker intervened, hence the matter reached this point.... (Interruptions) Even before this, the House has suspended ten people. ... (Interruptions) Pawan Kumar Bansal ji has passed the motion. ... (Interruptions) This is not the first time this has happened. ... (Interruptions) This is unfortunate, I also accept it. ... (Interruptions) I agree with Shri Saugata Roy. ... (Interruptions) However, the House must function; this cannot be one-sided. ... (Interruptions)

Madam, such a huge mandate has been given, still not allowing the House to function, chanting slogans against the PM, and bringing placards into the

House, who is the wrestler here, the big wrestler, the small wrestler, who is the wrestler here? I don't understand this. ... (Interruptions) What kind of behaviour is this? ... (Interruptions) It is not appropriate to shout slogans like "hai -hai" for the Prime Minister. ... (Interruptions) This behaviour is not in keeping with the dignity of the House. ... (Interruptions) These people have ruled for fifty years. ... (Interruptions) We did not want to pass any bill amidst chaos, we wanted to have a discussion. ... (Interruptions) But these people did not allow the discussion to proceed, did not participate in the discussion, created a ruckus, and displayed placards. They climbed onto your table, which is why the matter reached this point.

[English]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):

Hon. Speaker, Madam, as Pope is regarded as the supreme sovereign in the city of Vatican, you are also the supreme sovereign of this House, that is called Parliament. You are holding the most august Chair of the democratic institution in our country. Over the years, I have been witnessing this House, and even witnessed many uproarious scenes but never in my tenure I have betrayed or displayed or shown any kind of disrespect, disregard to this august Chair. Today, I can perceive that you have been hurt, and the House may have been hurt by my behavior, I do not know but the fact is that you have to consider the prevailing situation of this House where we have been agitating on some legitimate issues..... (*Interruptions*)

[Translation]

HON. SPEAKER: I did not ask you to give a speech. I have not allowed you to give a speech.

. . . (Interruptions)

[English]

HON. SPEAKER: I am sorry. If you do not want to say sorry, it is okay; you can sit down.

... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: I do not even have the audacity to disrespect you because you are holding the august Chair of this House. You are also the custodian of all of us but the situation has been prevailing in such a way where I thought that I had been debarred from participating in a very serious legislation. I was interested to participate in the discussion on the legislation concerning the atrocities on the Scheduled Castes and the Scheduled Tribes which is supposed to be passed today and once I found that I had been debarred from participating in the legislative business, I got agitated. But I regret it and I tender my unqualified apology to you. I am begging unqualified apology to you.

[Translation]

HON. SPEAKER: This is not an explanation. *[English]* I don't understand.

[Translation]

. . . (Interruptions)

HON. SPEAKER: Shri Adhir Ranjan ji, until now you've been narrating a story to me. *[English]* Is it the way?

[Translation]

. . . (Interruptions)

HON. SPEAKER: You shouldn't say a word. You just thump the desks and enjoy. They don't seem to understand how to behave. You just provoke.

. . . (Interruptions)

HON. SPEAKER: What is happening? *[English]* I am sorry. This is not at all the way.

[Translation]

. . . (Interruptions)

HON. SPEAKER: Let me tell you one thing, I want to say to all of you that you should learn to apologise.

. . . (Interruptions)

[English]

HON. SPEAKER: Saugat Royji, have you seen what is happening?
[Translation] I am being advised, that I am becoming more harsh. Let me also tell you one more thing, there was no rush to pass this bill from anywhere. Discussion was underway. *[English]* AIADMK's Member was on his legs.

[Translation] I did not stop anyone from discussing the bill. It was not stated that anyone cannot participate in the discussion. The point is simply that you should stand in the well, bring up the placards in front of the Speaker, and then speak. Such a thing cannot happen. *[English]* AIADMK's Member was on his legs. *[Translation]* From here, there was no attempt to pass any bill in haste, at least there was no effort from the chair." Meenakashi Lekhi ji had given a speech, and a Member of AIADMK was speaking. What was happening here, I've been speaking continuously for two days. If you want, you can check my words. I was giving you a chance to at least take back the placards. I was giving chances repeatedly, this is not appropriate. All of this was happening. Even now, you will continue to give me a speech. Did you say that you need to speak on a certain topic? *[English]* This is not the way. I am sorry.

[Translation]

PROF. SOUGATA ROY: Please leave this matter aside.... (Interruptions)

HON. SPEAKER: Then we'll have to do one thing. Now so much has happened. There is a way to regret. *[English]* I will give the ruling.

... (Interruptions)

SHRI M. VENKAIAH NAIDU: Madam, before you make your observation, please allow me.... (Interruptions)

[Translation]

HON. SPEAKER: Arjun Ram Meghwal ji, Anurag ji, I am not giving a ruling, All I want to say is that after all that has happened, I feel somewhere that firstly suggestions are given and then apology is being sought, but the manner of apologizing is not appropriate.

. . . (*Interruptions*)

HON. SPEAKER: Another thing, I would like to clear out that there hasn't been any attempt from the chair's side to pass a bill in haste amidst chaos. Here, a discussion was going on, you were not intending to participate in the discussion but you had to create a scene. My repeated requests were regarding not to create chaos. You were witnessing that I had called for matters under Rule 377. I was trying to run the house smoothly. From the first day, my effort has been the same. Even today, my efforts are the same. I was giving Mr. Kharge an opportunity to speak on the terrorist attack. All I want to say is that you can't hold laddus in both hands. You could have taken back the Members and spoken on that subject. I also said this, but this point has not been accepted since morning. I don't think there was any kind of refusal from the Chair's side to allow all of you to speak. *[English]* It has not happened like this. *[Translation]* Even so, if you believe it has, then I will say something. Since it is your proposal, I will request you.

. . . (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Sougata ji said, Mr. Kharge also said that it is our responsibility to ensure that the House runs smoothly and everyone gets the opportunity to participate in the debate. We all want to move forward peacefully, this is everyone's wish. There is no difference of opinion in this regard, but it is not our *modus operandi* to hang someone. *[English]* On 24.4.2012, 12 Members, I can read the names... *(Interruptions)* Ten Members from Telangana ... *(Interruptions)* Nine Members were suspended. ... *(Interruptions)* Then, subsequently, Andhra Members were suspended by the Parliamentary Affairs Minister. I am not quoting this to justify my points. ... *(Interruptions)* Kharge ji, you are a very senior member. Try to understand. Protecting the dignity of the House and also dignity of the Chair is the duty of all of us because there was criticism against the Speaker also. What I suggest is, if at all we want to end this and we want to make a beginning, we should all resolve that we should function in a democratic manner.

[Translation]

Secondly, Shri Adhir Ranjan ji, who is a senior Member and has also been a Minister. He should introspect, and if he feels that he has made a mistake, he should not justify it, he should apologise to the madam Speaker through the House directly. That is the only option.... *(Interruptions)* this is the old tradition which you must have also seen, Madam. *[English]* Without any riders or without making a preface, let him say, I am sorry for my behaviour today of going to the Speaker. ... *(Interruptions)* You do not want to hear; you do not want to follow that.... *(Interruptions)* If you do not want a solution, then I

leave it to you. ... (*Interruptions*) If this is the way; they dictate to us every day. ... (*Interruptions*) I am sorry, then we cannot do anything. ...(*Interruptions*) If these Members are interested in punishing him, I leave it to them.... (*Interruptions*)

[*Translation*]

HON. SPEAKER: What is this happening? [*English*] Mr. Jyotiraditya Scindia, please take your seat. This is not the way.

... (*Interruptions*)

HON. SPEAKER: I am sorry; nothing will go on record.

... (*Interruptions*)... *

HON.SPEAKER: Hon. Jyotiraditya ji, is cross-talk necessary after all this?

. . . (Interruptions)

[*English*]

HON. SPEAKER: This is not the way. [*Translation*] Does it mean that someone apologises while holding a sword in their hand? Does anyone really apologise like that? It does not happen this way. There is a way to apologise as well. If you do not wish to say it, I am not insisting. Please refrain from extracting any words from my mouth. What is this happening? The leader you have, say a little to them as well.

*Not recorded

. . . (*Interruptions*)

[*English*]

SHRI MALLIKARJUN KHARGE: Madam, already he has expressed regret and unqualified apology. [*Translation*] It is not right to repeat it again and again, agitation is a different matter. That is our right. We will continue to do that. There is no need for compromise on that. But for what happened, they have apologised. Therefore, please close it. We will take up the issue, that we are facing, in the House.... (*Interruptions*)

HON SPEAKER: Shri Kharge ji, now you can watch Shri Adhir Ranjan speech again. Is this an apology?

. . . (*Interruptions*)

SHRI MOHAMMED SALIM (RAIGANJ): Hon. Speaker, this discussion that is taking place, for us, it is not a matter of dignity, but when you yourself understand, when you are even telling the Treasury Bench, and they are not ready because the sentiment becomes like that.... (*Interruptions*) This altercation has been going on for several days. Today, whatever unruly behavior you speak of or whatever you say, for which they themselves are regretting. We are not supporting it.... (*Interruptions*) Okay, are you saying that we are supporting it? What you are doing, I do not support it.... (*Interruptions*) Whatever they have done, we are not supporting it. No one is supporting it, and that's why they themselves are regretting it. But the question is that at a time when the House was not in order and there was discussion on

the bill, our Members were demanding a point of order with the rule book.... (Interruptions) When there is no order, disorder is encouraged, and that is unfortunate for all of us. Madam, this is neither the Vatican City nor Pope is here.... (Interruptions) But this House has its own dignity and so does that of the chair. You are the chairperson, if anyone violates that dignity, we can never support it. We have democratic traditions, and when Members get agitated, we have our ways and you have yours.... (Interruptions) You are sitting there, you can become a saint, and if you sit here, you can do something else.... (Interruptions)

HON. SPEAKER: You have made your submission. Now let's not discuss this further. This is not a topic for discussion.

. . . (*Interruptions*)

HON. SPEAKER: You sit down. Please have a seat, Mr. Ramesh. This is not a topic for discussion, and it's not a personal matter. Please sit down.

. . . (*Interruptions*)

HON. SPEAKER: Please have a seat, Mr. Premachandran.

. . . (*Interruptions*)

[*English*]

HON. SPEAKER: Yes, Adhir Ranjanji, would you like to say something?

. . . (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: Madam, I have already expressed my apologies.... (*Interruptions*)

HON. SPEAKER: No, you have not.

... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: I have already begged unqualified apologies from you. If you need, I will do it once again. ... (*Interruptions*)

HON. SPEAKER: No, I do not need anything. Again you are doing the same thing. I do not need anything from you. It is not me who want anything from you.

... (*Interruptions*)

HON. SPEAKER: Is this the way to say this?

... (*Interruptions*)

[*Translation*]

HON. SPEAKER: Please don't apologise.

... (*Interruptions*)

[*English*]

SHRI ADHIR RANJAN CHOWDHURY: Madam, you should not enrage upon me.... (*Interruptions*) You should not enrage upon me.

HON. SPEAKER: I am not asking you for that.

... (*Interruptions*)

HON. SPEAKER: You are a great person! I am not asking you to say sorry. How can I say so?

... (*Interruptions*)

HON. SPEAKER: You do not want to do this.*[Translation]* If you all agree with me, then would like to say that I don't think what's happening is appropriate. Actually, the apology that does not come from the heart, I do not accept that apology. Don't apologise. This apology is not for any individual. This statement is only for the chair. All I can say is that what has happened is quite bitter and not appropriate. At least for today, Shri Adhir Ranjanji should leave the house. And it would be better if you withdraw the proposal for his suspension for the entire session. If you all agree, then I'll give this ruling.

16.38 hrs

At this stage Shri Adhir Ranjan Chowdhury left the House

... (*Interruptions*)

[English]

SHRI M. VENKAIAH NAIDU: We will go by the Chair's advice.

HON. SPEAKER: Is it the pleasure of the House that the motion moved by Shri Arjun Ram Meghwal be withdrawn?

The motion was, by leave, withdrawn.

16.39 hrs

DELHI HIGH COURT (AMENDMENT)

BILL, 2015 – Contd.

[English]

HON. SPEAKER: Now the House shall take up Item No. 19 – Shri J.J.T. Natterjee to continue.

SHRI J.J.T. NATTERJEE (THOOTHUKUDI): Madam, I would like to ask a question as to how we propose to meet the increasing number of judges in the district courts to dispose of the cases in a fast track manner.... *(Interruptions)* When we are shifting many cases from the high courts, naturally the burden will be shifted to the lower courts like district courts and city civil courts.... *(Interruptions)* So, the need of the hour is to recruit adequate number of judges and magistrates.... *(Interruptions)*

HON. SPEAKER: Mr. Natterjee, they do not want to run the House, so, you can continue tomorrow.

... *(Interruptions)*

HON. SPEAKER: The House stands adjourned to meet again tomorrow, the 28th July, 2015 at 11 a.m.

16.40 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on
Tuesday, July 28, 2015/Shravana 6, 1937 (Saka)*

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in
Lok Sabha (Seventeenth Edition)
